

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR

MARSHALL MACHINES LIMITED (UNDER CIRP) OPERATING IN THE BUSINESS OF MANUFACTURE OF SPECIAL PURPOSE MACHINERIES LOCATED AT D116A PHASE V FOCAL POINT, LUDHIANA, PUNJAB-141010

(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

SL.	RELEVANT PARTICULARS	
1.	Name of the corporate debtor along with PAN & CIN/ LLP No.	MARSHALL MACHINES LIMITED CIN: L29299PB1994PLC014605 PAN: AADCM1377N
2.	Address of the registered office	C-86 Phase V Focal Point, Ludhiana, Punjab-141010
3.	URL of website	https://marshallcnc.com/
4.	Details of place where majority of fixed assets are located	Registered Office: C-86 Phase V Focal Point, Ludhiana, Punjab-141010 Factory Premises: D116A, Phase V, Focal Point, Ludhiana, Punjab – 141010
5.	Installed capacity of main products/ services	The installed capacity of main product is not available. However, as mentioned in the Investor Report the Manufacturing capacity are as- • 100-125 RoboTurn Automated Machines • 150 Compact CNC Lathes • 1,500 SmartCorrect Gauging Stations
6.	Quantity and value of main products/ services sold in last financial year	As per the Financial Statement as on 2022-2023, Revenue from operations was Rs. 34,49,52,979
7.	Number of employees/ workmen	Nil
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by prospective resolution applicants via a mail by raising request at email: cirp.marshallmachines@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by prospective resolution applicants via a mail by raising request at email: cirp.marshallmachines@gmail.com

10.	Last date for receipt of expression of interest	06-12-2025
11.	Date of issue of provisional list of prospective resolution applicants	16-12-2025
12.	Last date for submission of objections to provisional list	21-12-2025
13.	Date of issue of final list of prospective resolution applicants	31-12-2025
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05-01-2026
15.	Last date for submission of resolution plans	04-02-2026
16.	Process email id to submit Expression of Interest	cirp.marshallmachines@gmail.com
17.	Details of the Corporate Debtor's registration status as MSME	Not Known
18.	Eligibility criteria	1. As per Section 29A of IBC 2. Net Worth of Rs. 1 Crore. 3. EMD of Rs 5 lakhs along with the EOI Further, details can be sought by prospective resolution applicants via a mail by raising request at email: cirp.marshallmachines@gmail.com

SD/-

Mavent Restructuring Services LLP

Resolution Professional

M/s Marshall Machines Limited

IBBI Reg. No—IBBI/IPA-0154/IPA-3/2023-2024/50058

AFA Valid No.- 31.12.2025

Communication and Registered Address:

S Block, 376, Panchsheel Park, New Delhi- 110017

Communication Email Id- cirp.marshallmachines@gmail.com

Registered email ID: caakhilahuja@gmail.com

Mobile: +91- 9910197049

Date: 21.11.2025

Place: New Delhi



SMFG India Home Finance Co. Ltd.
Corporate Off. : 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400051
Regd. Off. : Commerzone IT Park, Tower B, 1st Floor, No. 111, Mount Poonamallee Road, Porur, Chennai - 600116, TN

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [(Appendix IV) Rule 8(1)]
WHEREAS the undersigned being the Authorized Officer of SMFG India Home Finance Co. Ltd. a Housing Finance Company [duy registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFH") under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon within 60 days from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has Taken Possession of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFH" for an amount as mentioned herein under and interest thereon.

Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1.	Lan - 617439511340968 1. Kavita Sushil Kumar, W/o. Sushil Kumar 2. Sukhdeep, W/o. Liliu Ram 3. Sushil Kumar S/o. Liliu Ram	All the piece and parcel of the Property Measuring 200 Sq Yards, Comprised In Kharsa No. 1823 & 1824, Khewat & Khatta No. 1529/2512, Jamabandi For The Year 2003-04, Situated At Abadi Kasai Basti (New Basti), Narwana, Tehsil Narwana, District Jind As Per Sale Deed Bearing Wasika No. 9024 Dated 31.3.2011 Recorded In The Name of Sukhdeepi W/o. Liliu Ram. Bounded As Under:-East: Chandkori, West: Street, North: Rajbir, South: Street.	21.08.2025 Rs. 14,60,117.31/- (Rs. Fourteen Lakh Sixty Thousand One Hundred Seventeen & Paise Thirty One Only) as on 12.08.2025	19.11.2025

Place : Jind, Haryana
Date : 19.11.2025
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.



BANK OF BARODA
47, Badhana Complex,
Neelam Bata road, NIT Faridabad

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES) [SEE RULE 8(1)]
Whereas, the undersigned being the Authorized Officer of the Bank of Baroda under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a Demand Notice dated 09.09.2025, calling upon the Borrower **M/s Molik Enterprises** to repay the amount mentioned in the notice being Rs. 19,99,930.76 (Rupees Nineteen Lakhs Ninety Nine Thousand Nine Hundred Thirty & Paise Seventy Six Only) as on 04.09.2025 together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the Public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this the 17th day of November of the year 2025.

The Borrower/ Guarantors/ Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the property/ies will be subject to the charge of Bank of Baroda for an amount of Rs. 19,99,930.76 (Rupees Nineteen Lakhs Ninety Nine Thousand Nine Hundred Thirty & Paise Seventy Six Only) as on 04.09.2025 and further interest thereon at the contractual rate plus costs, charges and expenses till date of payment.

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY
Plot No. 94 (bearing property ID P07003322092 Old MCF No. D 256 now current Plot No. D-322/206) area measuring 100 sq. yards, situated at Block D, Dabua Colony, comprising in Kharsa No. 47/23, Revenue Estate, Vill. Dabua, Tehsil Badhkal & Dist. Faridabad in the name of Smt. Renu Bansal.
Bounded: North: Plot No. 65, South: 15' Wide Gali, East: Plot No. 93, West: Other Property.

DATE: 17.11.2025
PLACE : FARIDABAD
AUTHORIZED OFFICER,
BANK OF BARODA



ANAND RATHI

DEMAND NOTICE

Anand Rathi Global Finance Limited :
Express Zone, A Wing, 10th Floor, Western Express Highway,
Diagonally Opposite Oberoi Mall, Goregaon (E), Mumbai - 400 063 India

Whereas the borrowers/co-borrowers hereunder have availed the financial assistance from Anand Rathi Global Finance Ltd. We state that despite having availed the financial assistance, the borrowers/ co-borrowers have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non-Performing Asset on the respective dates mentioned hereunder in accordance with the directives/guidelines issued by Reserve Bank of India. The Authorized Officer of Anand Rathi Global Finance Ltd. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of power conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notice on the respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/ mortgagors to repay the amount mentioned in the notice together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of the notices.

NAME OF THE BORROWER/CO-BORROWER/S / ADDRESS	Outstanding Amount : Rs. 24,99,844/-
(1) Mr. Ashish Kumar Sharma (Borrower) Plot No 28 Sudha Sarovar colony Near C Block Govindpuram Ghaziabad UP 201013. (2) Mrs. KALPANA SHARMA (Co-Borrower) Plot No 28 Sudha Sarovar colony Near C Block Govindpuram Ghaziabad UP 201013. (3) Mr. A To Z KIRYANA SHARMA (Co-Borrower) Plot No 28 Sudha Sarovar colony Near C Block Govindpuram Ghaziabad UP 201013. (4) At F-78, Road - Main Govindpuram Road, Near DIPS School, Locality - Mathura Bagdum, Ghaziabad, UP-201002. Property Address: Mortgage of Residential First Floor without roof rights area measuring 79.15 sq. mtrs., Built on Plot No. 28, out of Kharsa No. 1879, situated at Sudha Sarovar (Near C-Block), Village Sadapur, Pargana Dasana, Tehsil & Distt. Ghaziabad, Ghaziabad, Uttar Pradesh-201001. India. Boundaries: East: Road 24 Ft. West: Plot No. 21, North: Plot No 29, South: Plot No. 27	ROI 13.00% Principal Outstanding 2,355,714 EMI Amount Pending 123,948 Broken Period Interest 851 Over Due Interest 7,231 Legal Charges 1,100 Notice Charges 11,000 EMI Bounce Charges 2,499,844 Total Outstanding 2,499,844

NPA Date : 08/11/2025 | DATE OF DEMAND NOTICE : 13/11/2025 | LOAN AMOUNT : Rs. 24,50,000/- | APPL00010306

In the circumstances as aforesaid, the notice is hereby given to the above borrowers to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules thereunder. In case you are desirous of making any representation in response to this notice, please mark the same to our Authorised Officers Mr. Maheshwar Singh, Anand Rathi Global Finance Ltd. at 8th floor, "A" Wing, Express Zone Building, Western Express Highway Road, Goregaon (East), Mumbai: 400063, only to enable us to respond in time. Please note that we shall not be responsible for not responding to any of your representations made in response to this notice if the same is addressed to any other person or place. Please note that under Section 13(13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Date : 13/11/2025 | Place : Ghaziabad, Uttar Pradesh
Sd/-, Anand Rathi Global Finance Limited, Authorised Officer



ANAND RATHI

DEMAND NOTICE

Anand Rathi Global Finance Limited :
Express Zone, A Wing, 10th Floor, Western Express Highway,
Diagonally Opposite Oberoi Mall, Goregaon (E), Mumbai - 400 063 India

Whereas the borrowers/co-borrowers hereunder have availed the financial assistance from Anand Rathi Global Finance Ltd. We state that despite having availed the financial assistance, the borrowers/ co-borrowers have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non-Performing Asset on the respective dates mentioned hereunder in accordance with the directives/guidelines issued by Reserve Bank of India. The Authorized Officer of Anand Rathi Global Finance Ltd. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of power conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notice on the respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/mortgagors to repay the amount mentioned in the notice together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of the notices.

Name of The Borrower/ Co-borrower/s / Address	Outstanding Amount : Rs. 23,89,700/-	Outstanding Amount : Rs. 1,98,489/-
(1) M/s. Khushi Kirana Store and Confectioners (Borrower) Shapur Bamheta Near Balke Ke Choraha, Ghaziabad, Uttar Pradesh-201001. (2) Mr. Arjun Kumar Yadav (Co-Borrower) House No. 104, Kharsa No.2853, Mansarovar Park, Sahapur Bemata, Ghaziabad-201009. (3) Mrs. Krishna Devi (Co-Borrower) House No. 104, Kharsa No.2853, Mansarovar Park, Sahapur Bemata, Ghaziabad-201009. (4) At Shapur Bamheta Near Balke Ke Choraha, Ghaziabad, Uttar Pradesh-201002	ROI 13.00% Principal Outstanding 2,237,743 EMI Amount Pending 119,260 Broken Period Interest 808 Over Due Interest 13,119 Legal Charges 7,670 Notice Charges 1,100 EMI Bounce Charges 10,000 Total Outstanding 2,389,700	ROI 13.00% Principal Outstanding 189,632 EMI Amount Pending 2,530 Broken Period Interest 68 Over Due Interest 79 Legal Charges 1,100 Notice Charges 6,180 EMI Bounce Charges 1,98,489 Total Outstanding 1,98,489

APPL00006953 | APPL00007191

Property Address: Mortgage of Residential Plot No. 104, Kharsa No. 2853/3, Mansarovar Park 3rd, Village Shapur Bemata, Pargana Dasna, Ghaziabad, Uttar Pradesh. North: Plot No 105 South: Plot No 103 East: Land of other Name: Rasta 18 Ft

NPA Date : 08/11/2025 | LOAN AMOUNT : Rs. 23,75,000/- | DATE OF DEMAND NOTICE : 13/11/2025 | LOAN AMOUNT : Rs. 2,00,000/-

In the circumstances as aforesaid, the notice is hereby given to the above borrowers to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules thereunder. In case you are desirous of making any representation in response to this notice, please mark the same to our Authorised Officers Mr. Maheshwar Singh, Anand Rathi Global Finance Ltd. at 8th floor, "A" Wing, Express Zone Building, Western Express Highway Road, Goregaon (East), Mumbai: 400063, only to enable us to respond in time. Please note that we shall not be responsible for not responding to any of your representations made in response to this notice if the same is addressed to any other person or place. Please note that under Section 13(13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Date : 13/11/2025 | Place : Ghaziabad, Uttar Pradesh
Sd/-, Anand Rathi Global Finance Limited, Authorised Officer



ANAND RATHI

DEMAND NOTICE

Anand Rathi Global Finance Limited :
Express Zone, A Wing, 10th Floor, Western Express Highway,
Diagonally Opposite Oberoi Mall, Goregaon (E), Mumbai - 400 063 India

Whereas the borrowers/co-borrowers hereunder have availed the financial assistance from Anand Rathi Global Finance Ltd. We state that despite having availed the financial assistance, the borrowers/ co-borrowers have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non-Performing Asset on the respective dates mentioned hereunder in accordance with the directives/guidelines issued by Reserve Bank of India. The Authorized Officer of Anand Rathi Global Finance Ltd. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of power conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notice on the respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/ mortgagors to repay the amount mentioned in the notice together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of the notices.

NAME OF THE BORROWER/CO-BORROWER/S / ADDRESS	Outstanding Amount : Rs. 4,684,394/-
(1) M/S AA ENTERPRISES (Borrower) H-174, First Floor, Sector-63, Noida Ghaziabad-201301. (2) Mr. ANKUR YADAV (Co-Borrower) 232, 17/B, Gali No.3, New Kotgaon, Ghaziabad-201001. (3) Mrs. RASHMI YADAV (Co-Borrower) 232, 17/B, Gali No.3, New Kotgaon, Ghaziabad-201001. (4) Mr. ANKUR YADAV (Co-Borrower) 232, 17/B, Gali No.3, New Kotgaon, Ghaziabad-201001. Property Address: Mortgage of Plot No. 8, area measuring 100 Sq. yards, Out of Kharsa No. 610 Min, in the Village Nasarpur, Pargana Loni, Tehsil and District Ghaziabad, Ghaziabad, Uttar Pradesh-201010. Boundaries: East: Rasta, West: Property of seller, North: Rasta 20 Ft wide, South: Property of seller	ROI 13.00% Principal Outstanding 4,450,015 EMI Amount Pending 205,917 Broken Period Interest 1,607 Over Due Interest 11,755 Legal Charges 1,100 Notice Charges 14,000 EMI Bounce Charges 4,684,394 Total Outstanding 4,684,394

NPA Date : 08/11/2025 | DATE OF DEMAND NOTICE : 13/11/2025 | LOAN AMOUNT : Rs. 46,00,000/- | APPL00012063

In the circumstances as aforesaid, the notice is hereby given to the above borrowers to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules thereunder. In case you are desirous of making any representation in response to this notice, please mark the same to our Authorised Officers Mr. Maheshwar Singh, Anand Rathi Global Finance Ltd. at 8th floor, "A" Wing, Express Zone Building, Western Express Highway Road, Goregaon (East), Mumbai: 400063, only to enable us to respond in time. Please note that we shall not be responsible for not responding to any of your representations made in response to this notice if the same is addressed to any other person or place. Please note that under Section 13(13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.

Date : 13/11/2025 | Place : Ghaziabad, Uttar Pradesh
Sd/-, Anand Rathi Global Finance Limited, Authorised Officer



"IMPORTANT"

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Branch - Tanakpur, District- Champawat, Uttarakhand - 262309

POSSESSION NOTICE

Whereas, the Undersigned being the Authorised officer of the Bank of Baroda under, the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of Powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned against each account stated herein to repay the amount mentioned in the notice within 60 days from the receipt of the said notice. The Borrowers/Guarantor having failed to repay the amount, notice is hereby given to the Borrowers and Mortgagor/Guarantor and the public in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred upon him/her under section 13(4) of the said Act read with rule 8 of the said rule as per the details given below. The Borrowers/ Mortgagor/Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property/ies will be subject to the charge of the Bank of Baroda for an amount and interest thereon as mentioned below. The borrower's/ Guarantor's attention is invited to the provision of Sub Section (8) of Section-13 of the Act, in respect of time available to redeem the secured assets.

Sl. No.	Name & Address of Borrower/Guarantor	Description of Immovable Properties	Outstanding Amount
1.	1. Mr. Ashish Verma S/o Bansil Lal Verma (Borrower & Mortgagor), Village- Chandani, Post- Banbasa, Near Singh Dental, Tehsil- Purnagiri, District- Champawat- 262310 (Uttarakhand). 2. Mr. Aalok Verma S/o Bansil Lal Verma (Borrower & Mortgagor), Village- Chandani, Post- Banbasa, Near Singh Dental, Tehsil- Purnagiri, District- Champawat- 262310 (Uttarakhand).	All that part and parcel of the property consisting of Khata No. 33 (1429F-1434F), Khet No. 37, Village- Pachpakariya Chandani, Post- Banbasa, Champawat, Uttarakhand, measuring area 191.26 Sq Meter (34'3 Ft*60Ft). Bounded By: East-Land of Naresh Murari, West-Land of Naresh Murari, North-Land of Pushpa Bisht, South-Road.	₹ 54,45,170.00 (Rupees Fifty Four Lakh Forty Five Thousand One Hundred Seventy Only) as on 08.09.2025 together with further interest thereon at the contractual rate + costs, charges & expenses Date of Possession Notice 15.11.2025 Date of Demand Notice 09.09.2025

Date : 21.11.2025
Place : Tanakpur, Uttarakhand
Authorised Officer

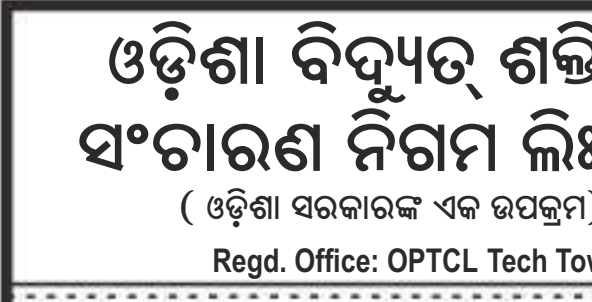


CAPRI GLOBAL HOUSING FINANCE LIMITED
Registered & Corporate Office: 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai- 400013. Circle Office : - 9B, 2nd Floor, Pusa Road, New Delhi-110060

APPENDIX IV POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)
Whereas, the undersigned being the Authorized Officer of Capri Global Housing Finance Limited (CGHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower (s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CGHFL for an amount as mentioned herein under with interest thereon.

S. No.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1.	(Loan Account No. LNHE30477LX300022195 (Old) 53300001015282 (New) of our Meerut Branch) Deepak Kumar (Borrower) Mrs. Neha Tomar, Mrs. Gauri, Mr. Amrish Kumar, Mr. Sachin Kumar, M/s. Genetic Trust Salawa (Through its Authorised Signatory) (Co-Borrower)	All that Piece and Parcel of the property being one residential House built up on Kharsa No. 1736, admeasuring 300 Sq. Mtrs, Village Salawa, Pargana & Tehsil Sardana, District Meerut, Uttar Pradesh - 250342, Bounded As:-East: Bagh Ratan Singh, West: House of Haja, North: Bagh Ratan Singh, South: House of Ajeet Singh & Others	07-08-2025 Rs. 15,51,867/-	18-11-2025

Place : MEERUT
Date : 21-Nov-2025
Sd/- (Authorised Officer)
For Capri Global Housing Finance Limited (CGHFL)



ODISHA POWER TRANSMISSION CORPORATION LIMITED
(A Government of Odisha Undertaking)

Regd. Office: OPTCL Tech Tower, Janpath, Saheed Nagar, Bhubaneswar-751007



NOTICE INVITING E-TENDER

Bids are invited under single stage two part system for the following tender:

E-Tender No.	Tender Description:	Estimated Cost
CPC-39/2025-26	Construction of 220kV SC line through underground cable with one spare cable from 400/220/132/33kV GSS Mendhasal to 220/132/33kV GIS GSS Chandaka-B along with 01 number of 220kV AIS bay extension at GSS Mendhasal & 01 number of 220kV GIS bay extension at Chandaka-B on turnkey contract basis in e-tendering mode only.	Rs. 287,47,40,673/-
CPC-40/2025-26	Procurement of different types of testing & measuring equipment for various field units of OPTCL in e-tendering mode only.	Rs. 29,75,18,479/-
CPC-41/2025-26	Design, Engineering, supply, erection, testing and commissioning of i)2x500MVA, 400/220kV AIS S/S with SAS at Basudevpur with associated ii) 400kV D/C LILO Line from 400kV Kaniha-Bisra D/C line (CKT-I & II) to proposed 400/220kV GSS at Basudevpur, iii) 220kV LILO in D/C from TTPS-Joda line to proposed S/S at Basudevpur, iv) 220kV D/C line from 220/132/33kV GSS, Turumunga to proposed 400/220kV Grid S/S at Basudevpur on EPC Contract basis in e-tendering mode only.	Rs. 9,32,81,92,522.32/-

Complete set of bidding documents are available at www.optcl.co.in.

CAD-2388 |  /optcl.odisha  /optcl_odisha HIPR-44/2025-26



INDIA SHELTER FINANCE CORPORATION LTD.
Registered Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.
Branch Office: 143, 2ND FLOOR MAIN ROAD FACING (ABOVE ICICI BANK), CIVIL LINES, BAREILLY- 243001

PUBLIC NOTICE- AUCTION FOR SALE OF IMMOVABLE PROPERTY

[UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002] NOTICE FOR SALE OF IMMOVABLE PROPERTY MORTGAGED WITH INDIA SHELTER FINANCE CORPORATION (ISFC) (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby given to the public in general and in particular to the borrower(s), co borrower(s) and guarantor(s) or their legal heir/s representatives that the below described immovable property/s mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (secured creditor), will be sold on 08-Dec-2025 (on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co- Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing the EMD amount for participating in Public Auction shall be submitted to the Authorized Officer of ISFC on or before 06-Dec-2025 till 5 PM by EMD /Payment will be DD/ Cheque / RTGS/NEFT at Branch/Corporate Office. 143, 2ND FLOOR MAIN ROAD FACING (ABOVE ICICI BANK), CIVIL LINES, BAREILLY- 243001

Loan Account No. and Name of Borrower(s) / Co-Borrower(s) / Guarantor(s) / Legal Heir(s) / Legal Rep.	Date Of Demand Notice Amount As On Date	Type of Possession (Under Constructive Physical)	Reserve Price, Earnest Money
HL11CHLONS00005014161/AP-10037847 - MR. / MRS. RITU RASTOGI, MR. / MRS. VIRENDRA KUMAR RASTOGI	14.12.2022 Rs.1065981.92 (Rupees Ten Lac Sixty Five Thousand Nine Hund red Eighty One and Ninety Two Paise)	Symbolic Possession	Rs.9,00,000/- Rs. 90,000/-

Description Of Property: All Piece And Parcel Of House No.352,Wake Biharipur Khatriyan, ,Near Vijay Sweeney, Bareilly Up 243003
BOUNDARY:- East: House Of Smt. Kalawati Devi West: House Of Laxman North: Road South: House Of Smt. Dhapaadi Devi

Terms and conditions:
1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office. **Branch Office:** 143, 2ND FLOOR MAIN ROAD FACING (ABOVE ICICI BANK), CIVIL LINES, BAREILLY- 243001. **between 10.00 a.m. to 5.00 p.m.** on any working day. 2) The immovable property shall not be sold below the Reserve Price. 3) **All the bids/ tenders submitted for the purchase of the above property/s shall be accompanied by Earnest Money as mentioned above. EMD amount favouring "India Shelter Finance Corporation Limited".** The EMD amount will be return to the unsuccessful bidders after auction. 4) The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/ acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so. 5) The prospective bidders can inspect the property on 05-Dec-2025 **between 11.00 A.M and 5.00 P.M** to per appointment. 6) The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorised Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty. 7) In case the initial deposit is made as above, the balance amount of the purchase money payable shall be payable by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day be a Sunday or other holiday, then on the first day after the 15th day. 8) In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall stand forfeited by India Shelter Finance Corporation Ltd. and the defaulting purchaser shall lose all claims to the property. 9) The above sale shall be subject to the final approval of ISFC, interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments / Offices. The Company does not undertake any responsibility of payment of any dues on the property. 10) TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company. 11) Sale is strictly subject to the terms and conditions incorporated in this advertisement and into the prescribed tender form. 12) The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law. 13) The Authorised Officer has the absolute right to accept or reject the bid or adjourn/ postpone / cancel the tender without assigning any reason therefor and also to modify any terms and conditions of this sale without any prior notice. 14) Interested bidders may contact Mr. Sudhir Tomar at Mob. No. +91 98184 60101

15 DAYS SALE NOTICE TO THE BORROWER/MORTGAGOR

The above mentioned Borrowers/Mortgagors/guarantors are hereby noticed to pay the sum as mentioned in Demand Notice under section 13(2) with as on date interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

Date: 21.11.2025
Place: BAREILLY
For India Shelter Finance Corporation Ltd Authorised officer.
Mr. Sudhir Tomar at Mob. No. + 91 98184 60101



E-AUCTION SALE NOTICE
(Under regulation 32 & 37A of IBB (Liquidation Process) Regulations, 2016)
PACER SECURE SERVICES PRIVATE LIMITED - In Liquidation
(CIN: U74920DL2011PTC228319)

PSSPL is undergoing liquidation process pursuant to order of Hon'ble NCLT, Principal Bench, New Delhi dated 09.06.2025 (Hon'ble NCLT vide Order dated 24.07.2025 has excluded the period from 09.06.2025 till 24.07.2025). Order dated 24.07.2025 was uploaded on NCLT website on 05.08.2025. Liquidator of PSSPL hereby invites. Eligible Bidder(s) for participation in E-Auction Sale of Assets of PSSPL, listed herein, on 'As is Where is, Whatever There is and Without Recourse' basis as per the auction schedule stated herein and as per the detailed terms, conditions & process listed in Bid Document which can be downloaded from <https://ibbi.banknet.com/eauction-ibbi/home>

Lot No.	Description of the Assets (Not Readily Realizable Assets) of the Corporate Debtor	Reserve Price (₹ Lacs)	EMD (₹ Lacs)	Incremental Bid Amt. (₹ Lacs)
1.	Plant & Machinery and Financial Assets (Not Readily Realizable Assets) of the Corporate Debtor	1,47,53,899	14,75,000	1,00,000
2.	Plant and Machinery of the Corporate Debtor	1,16,179	11,000	5,000
3.	Financial Assets (Not Readily Realizable Assets)	1,46,37,720	14,60,000	1,00,000

Priority shall be given to Lot 1 and if bids are received for Lot 1, the auction for Lot 2 and Lot 3 shall stand withdrawn.

E-Auction Schedule
Last Date/ Time for submission of Bid Documents, Inspection (with Prior intimation to Liquidator) & EMD – 8th December 2025 (Monday) by 5:00 p.m.
E-Auction Date & Time – 10th December 2025 (Wednesday) from 11.00 a.m. to 4:00 p.m. (with unlimited extension of 5mins)

- Prospective Bidders would be required to create their own login id on the e-auction platform <https://ibbi.banknet.com/eauction-ibbi/home>. The requisite documents shall be uploaded on the e-auction platform and EMD shall be deposited through e-wallet on the e-auction platform. In case of any clarification, the Frequently Asked Questions (FAQs) and guidance documents as available on <https://ibbi.banknet.com/eauction-ibbi/home> may be referred. Interested Bidders can also reach out to Ph. No. +91 8291202200 or Email id: support.banknet@gsballiance.com for any assistance required with respect to e-auction platform.
- Prospective bidders shall submit the requisite documents, including a declaration of eligibility under Section 29A of the IBC, 2016 through the electronic auction platform. Please note that the Liquidator shall verify eligibility of the Bidder under Section 29A of IBC, 2016 after completion of auction and in case the Bidder is found to be ineligible the EMD of the Bidder shall be forfeited.
- Bidders participating in the e-auction shall be deemed to have read through the Bid Process Document and accepted all terms and conditions including but not limited to terms and schedule for payment of bid amount and forfeiture of amount deposited on failure to comply with the terms of the Bid Process Document.
- GST & other levies, taxes shall be levied if any, will be payable extra in addition to the Reserve Price/final sale price etc. by the bidder.

Sd/-
Parul Goyal
Date : 20/11/2025
Place: New Delhi
Liquidator, Pacer Secure Services Pvt. Ltd. (In Liquidation)
Regn. No.: IBB/PA-001/IP-P-02541/2021-2022/13900



FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR MARSHALL MACHINES LIMITED (UNDER CIRP)
Operating In The Business Of Manufacture Of Special Purpose Machineries Located At D116a Phase V Focal Point, Ludhiana, Punjab-141010
(Under sub-regulation (1) of regulation 35A of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

Sl. No.	Name of the corporate debtor along with PAN & CIN /PL No.	MARSHALL MACHINES LIMITED CIN: L22999PB1994PLC014605 PAN: AADCM1377N
2.	Address of the registered office	C-86 Phase V Focal Point, Ludhiana, Punjab-141010 https://marshallmachines.com/
3.	URL of website	Registered Office: C-86 Phase V Focal Point, Ludhiana, Punjab

ਅਕਾਲੀਆਂ ਨੇ ਧਰਮ ਨੂੰ ਢਾਲ ਵਜੋਂ ਵਰਤਿਆ: ਭਗਵੰਤ ਮਾਨ

ਮੁੱਖ ਮੰਤਰੀ ਨੇ ਗੁਰੂ ਤੇਗ ਬਹਾਦਰ ਦੇ ਚਰਨ ਛੋਹ ਪ੍ਰਾਪਤ ਥਾਵਾਂ ਦੇ ਵਿਕਾਸ ਲਈ ਚੈੱਕ ਵੰਡੇ

ਬੀਰਬਲ ਸਿੰਘੀ

ਧੂਰੀ, 20 ਨਵੰਬਰ

ਨਵੇਂ ਪਾਤਸ਼ਾਹ ਗੁਰੂ ਤੇਗ ਬਹਾਦਰ ਜੀ ਦੇ 350ਵੇਂ ਸ਼ਹੀਦੀ ਦਿਹਾੜੇ ਨੂੰ ਸਮਰਪਿਤ ਉਪਰਾਲਿਆਂ ਤਹਿਤ ਪੰਜਾਬ ਦੇ ਮੁੱਖ ਮੰਤਰੀ ਭਗਵੰਤ ਮਾਨ ਨੇ ਗੁਰੂ ਸਾਹਿਬ ਦੇ ਚਰਨ ਛੋਹ ਪ੍ਰਾਪਤ ਸੂਬੇ ਦੇ 142 ਪਿੰਡਾਂ ਅਤੇ ਸ਼ਹਿਰਾਂ ਦੇ ਵਿਕਾਸ ਲਈ 71 ਕਰੋੜ ਰੁਪਏ ਦੇ ਚੈੱਕ ਵੰਡੇ। ਅੱਜ ਲੰਡਾ ਦੇ ਸੈਫਰਾ ਪਾਮ 'ਚ ਚੈੱਕ ਸੌਪਣ ਮੌਕੇ ਮੁੱਖ ਮੰਤਰੀ ਨੇ ਇਸ ਨੂੰ ਪੰਜਾਬ ਸਰਕਾਰ ਦਾ ਨਿਮਾਣਾ ਉਪਹਾਰਾ ਆਖਿਆ। ਇਸ ਦੌਰਾਨ ਮੁੱਖ ਮੰਤਰੀ ਭਗਵੰਤ ਮਾਨ ਨੇ ਦੱਸਿਆ ਕਿ ਇਨ੍ਹਾਂ ਗਰਾਟਾਂ ਦੀ ਵਰਤੋਂ ਬੁਨਿਆਦੀ ਢਾਂਚੇ ਦੀ ਮਜ਼ਬੂਤੀ, ਸੰਗਤ ਲਈ ਸਹੂਲਤਾਂ, ਪਵਿੱਤਰ ਅਸਥਾਨਾਂ ਦੇ ਆਉਣ-ਜਾਣ ਵਾਲੇ ਰਸਤਿਆਂ ਦੀ ਦਿੱਖ ਸੰਵਾਨ ਅਤੇ ਹੋਰ ਲੋੜੀਂਦੇ ਵਿਕਾਸ ਕਾਰਜਾਂ ਲਈ ਕੀਤੀ ਜਾਵੇਗੀ। ਪੰਜਾਬ ਸਰਕਾਰ ਵੱਲੋਂ ਗੁਰੂ ਸਾਹਿਬ ਦੇ ਸ਼ਹੀਦੀ ਦਿਹਾੜੇ ਨੂੰ ਸਮਰਪਿਤ ਕੀਤੇ ਜਾ ਰਹੇ ਉਪਹਾਰਿਆਂ ਵਿੱਚ ਨੁਕਸ ਕੱਢਣ ਵਾਲਿਆਂ ਦੀ ਸਖ਼ਤ ਆਲੋਚਨਾ



ਵਿਕਾਸ ਕਾਰਜਾਂ ਲਈ ਚੈੱਕ ਵੰਡਦੇ ਹੋਏ ਮੁੱਖ ਮੰਤਰੀ ਭਗਵੰਤ ਮਾਨ ਤੇ ਹੋਰ।

ਕਰਦਿਆਂ ਮੁੱਖ ਮੰਤਰੀ ਨੇ ਕਿਹਾ ਕਿ ਅਕਾਲੀਆਂ ਨੇ ਹਮੇਸ਼ਾ ਧਰਮ ਨੂੰ ਢਾਲ ਵਜੋਂ ਵਰਤਿਆ ਹੈ ਅਤੇ ਹੁਣ ਜਦੋਂ ਲੋਕਾਂ ਦੀਆਂ ਨਜ਼ਰਾਂ ਵਿੱਚ ਡਿੱਗ ਚੁੱਕੇ ਹਨ ਤਾਂ ਮਰਿਆਦਾ ਦਾ ਪਾਠ ਪੜ੍ਹਾਉਣ ਦੀਆਂ ਕੋਸ਼ਿਸ਼ਾਂ ਕਰ ਰਹੇ ਹਨ। ਗੋਲਕਾਂ ਦੇ ਪੈਸੇ ਦੀ

ਦੁਰਵਰਤੋਂ ਕਰਨ ਦੇ ਦਾਅਵੇ ਨੂੰ ਸਹੀ ਨਹਿਰਾਉਂਦਿਆਂ ਮੁੱਖ ਮੰਤਰੀ ਨੇ ਕਿਹਾ ਕਿ ਸ਼੍ਰੋਮਣੀ ਅਕਾਲੀ ਦਲ ਦੀ ਸਰਕਾਰ ਨੇ ਆਪਣੀਆਂ ਨਾਕਾਮੀਆਂ ਛੁਪਾਉਣ ਲਈ ਧਾਰਮਿਕ ਸੋਸ਼ਾ ਦੇ ਪੈਸੇ ਵਿੱਚ ਇਸ਼ਤਿਹਾਰ ਦਿੱਤੇ ਸਨ ਜਿਸ ਨੂੰ ਛੋਟੇ

ਬਾਦਲ ਖੁਦ ਕਬੂਲਦੇ ਹਨ। ਇਸ ਤੋਂ ਪਹਿਲਾਂ ਮੁੱਖ ਮੰਤਰੀ ਨੇ ਧੂਰੀ ਹਲਕੇ ਦੇ 17 ਪਿੰਡਾਂ ਵਿੱਚ 1.57 ਕਰੋੜ ਰੁਪਏ ਦੀ ਲਾਗਤ ਵਾਲੇ 38 ਵਿਕਾਸ ਕਾਰਜ ਲੋਕਾਂ ਨੂੰ ਸਮਰਪਿਤ ਕੀਤੇ। ਮੁੱਖ ਮੰਤਰੀ ਭਗਵੰਤ ਮਾਨ ਨੇ ਪਿੰਡ ਬੇਲੜਾ

ਮੁੱਖ ਮੰਤਰੀ ਦੀ ਆਮਦ ਕਾਰਨ ਜਾਮ

ਮੁੱਖ ਮੰਤਰੀ ਭਗਵੰਤ ਮਾਨ ਦੇ ਹਲਕਾ ਧੂਰੀ ਦੇ ਨਾਲ ਲੱਗਦੇ ਪਿੰਡ ਬੇਲੜਾ ਅਤੇ ਲੰਡਾ ਦੇ ਵੱਖ-ਵੱਖ ਸਮਾਜਾਂ 'ਚ ਆਮਦ ਦੌਰਾਨ ਸੰਗਰੂ-ਲੁਧਿਆਣਾ ਸੜਕ 'ਤੇ ਆਵਾਜਾਈ ਰੋਕਣ ਕਾਰਨ ਧੂਰੀ ਦੇ ਸੰਗਰੂ ਚੌਕ ਵਿੱਚ ਵਾਹਨਾਂ ਦੀਆਂ ਧੁਰ-ਧੁਰ ਤੱਕ ਕਤਾਰਾਂ ਲੱਗ ਗਈਆਂ। ਇਸ ਦੌਰਾਨ ਜਾਮ ਵਿੱਚ ਫਸੇ ਲੋਕਾਂ ਨੂੰ ਕਾਫ਼ੀ ਪ੍ਰੇਸ਼ਾਨੀ ਝੱਲਣੀ ਤੇ ਉਹ ਆਪਣੀਆਂ ਮਿੱਥੀਆਂ 'ਤੇ ਦੇਹ ਨਾਲ ਪੁੱਜੇ। ਪੁਲੀਸ ਵੱਲੋਂ ਵਾਹਨਾਂ ਚਾਲਕਾਂ ਨੂੰ ਬਦਲਵੇਂ ਰੂਟਾਂ ਲਈ ਅੱਗੇ ਰਵਾਨਾ ਕੀਤਾ ਗਿਆ।

ਵਿੱਚ 50 ਲੱਖ ਦੀ ਲਾਗਤ ਨਾਲ ਤਿਆਰ ਆਧੁਨਿਕ ਜਿਮ ਅਤੇ 20 ਲੱਖ ਦੀ ਲਾਗਤ ਨਾਲ ਲਾਇਬਰੇਰੀ ਦਾ ਉਦਘਾਟਨ ਵੀ ਕੀਤਾ। ਇਸ ਮੌਕੇ ਕੈਬਨਿਟ ਮੰਤਰੀ ਹਰਪਾਲ ਸਿੰਘ ਚੀਮਾ, ਆਮ ਅਰੋੜਾ, ਤਰੁਨਪ੍ਰੀਤ ਸਿੰਘ ਜੌਂਦ, ਮੁੱਖ ਮੰਤਰੀ ਦਫ਼ਤਰ ਦੇ ਦਿੱਚਾਰਨ ਦਲਵੀਰ ਸਿੰਘ ਦਿੱਲੋਂ, ਚੇਅਰਮੈਨ ਰਾਜਵੰਤ ਸਿੰਘ ਘੁੱਲੀ ਤੇ ਖੁਰਾਕ ਕਮਿਸ਼ਨਰ ਦੇ ਮੈਂਬਰ ਜਸਵੀਰ ਸਿੰਘ ਜੱਸੀ ਸੱਥ ਆਦਿ ਮੌਜੂਦ ਸਨ।

ਸੰਸਦੀ ਕੋਟਾ: ਕੀ ਅੰਮ੍ਰਿਤਪਾਲ ਸਿੰਘ ਵਰਤ ਸਕੇਗਾ ਕਰੋੜਾਂ ਦੇ ਫੰਡ !

ਚਰਨਜੀਤ ਭੁੱਲਰ

ਚੰਡੀਗੜ੍ਹ, 20 ਨਵੰਬਰ

ਕੀ ਸੰਸਦ ਮੈਂਬਰ ਅੰਮ੍ਰਿਤਪਾਲ ਸਿੰਘ ਆਪਣੇ ਸੰਸਦੀ ਕੋਟੇ ਦੇ ਕਰੋੜਾਂ ਰੁਪਏ ਦੇ ਫੰਡ ਵਰਤ ਸਕੇਗਾ? ਹਾਲੇ ਤੱਕ ਇਸ ਸਵਾਲ ਦੇ ਜਵਾਬ ਦਾ ਭੇਤ ਬਣਿਆ ਹੋਇਆ ਹੈ। ਡਿਥਰੂਗੜ੍ਹ ਜੇਲ੍ਹ 'ਚ ਨਜ਼ਰਬੰਦ ਸੰਸਦ ਮੈਂਬਰ ਆਪਣੇ ਸੰਸਦੀ ਕੋਟੇ ਦੇ ਫੰਡ ਆਪਣੇ ਅਧਿਕਾਰਤ ਪੀ ਏ ਜ਼ਰੀਏ ਵਰਤਣਾ ਚਾਹੁੰਦੇ ਹਨ ਪਰ ਕੇਂਦਰ ਸਰਕਾਰ ਨੇ ਹਾਲੇ ਤੱਕ ਕੋਈ ਹੁੰਗਾਰਾ ਨਹੀਂ ਭਰਿਆ। ਪੰਜਾਬ ਦੇ 13 ਲੋਕ ਸਭਾ ਮੈਂਬਰਾਂ 'ਚੋਂ ਇਕੱਲੇ ਅੰਮ੍ਰਿਤਪਾਲ ਸਿੰਘ ਵਰ ਜਿਨ੍ਹਾਂ ਦੇ ਸੰਸਦੀ ਕੋਟੇ ਦੇ ਫੰਡਾਂ ਦੀ ਵਰਤੋਂ ਦੇ ਰਾਹ 'ਚ ਕਾਨੂੰਨੀ ਅੜਿੱਕੇ ਬਣੇ ਹੋਏ ਹਨ।

ਲੋਕ ਸਭਾ ਚੋਣਾਂ ਦੇ ਨਤੀਜੇ 4 ਜੂਨ 2024 ਨੂੰ ਆਏ ਸਨ। ਕੇਂਦਰ ਸਰਕਾਰ ਨੇ ਕਰੀਬ 16 ਮਹੀਨੇ ਮਗਰੋਂ ਵੀ ਅੰਮ੍ਰਿਤਪਾਲ ਸਿੰਘ ਦੇ ਸੰਸਦੀ ਕੋਟੇ ਦੇ ਫੰਡਾਂ ਦੀ ਵਰਤੋਂ ਬਾਰੇ ਕੋਈ ਰਾਹ ਪੱਧਰਾ ਨਹੀਂ ਕੀਤਾ। ਪਤਾ ਲੱਗਿਆ ਹੈ ਕਿ ਜ਼ਿਲ੍ਹਾ ਪ੍ਰਬਾਸਨ ਤਰਨ ਤਾਰਨ ਰਾਹੀਂ

ਕੇਂਦਰ ਸਰਕਾਰ ਨੂੰ ਇਹ ਪੱਤਰ ਭੇਜਿਆ ਗਿਆ ਸੀ ਕਿ ਅੰਮ੍ਰਿਤਪਾਲ ਸਿੰਘ ਦੇ ਪੀ ਏ ਨੂੰ ਸੰਸਦੀ ਕੋਟੇ ਦੇ ਫੰਡਾਂ ਦੀ ਸਿਫ਼ਾਰਸ਼ ਕਰਨ ਲਈ ਇਜਾਜ਼ਤ ਦਿੱਤੀ ਜਾਵੇ। ਸੂਤਰ ਦੱਸਦੇ ਹਨ ਕਿ ਇਸ ਪੱਤਰ ਦਾ ਕੋਈ ਜਵਾਬ ਨਹੀਂ ਆਇਆ।

ਸੰਸਦ ਮੈਂਬਰ ਦੇ ਨੌਜਵਾਂ ਆਖਦੇ ਹਨ

- ▶ ਕੇਂਦਰ ਨੇ ਫੰਡਾਂ ਦੀ ਵਰਤੋਂ ਬਾਰੇ ਹੁੰਗਾਰਾ ਨਹੀਂ ਭਰਿਆ
- ▶ ਜ਼ਿਲ੍ਹਾ ਪ੍ਰਬਾਸਨ ਰਾਹੀਂ ਭੇਜਿਆ ਗਿਆ ਸੀ ਪੱਤਰ

ਕਿ ਹਲਕੇ ਦੇ ਵਿਕਾਸ ਕੰਮ ਪ੍ਰਭਾਵਿਤ ਹੋ ਰਹੇ ਹਨ ਅਤੇ ਸੰਸਦ ਮੈਂਬਰ ਨੂੰ ਵਿਕਾਸ ਕਰਨ ਦੇ ਹੱਕ ਤੋਂ ਕੇਂਦਰ ਵਾਂਝਾ ਕਰ ਰਿਹਾ ਹੈ। ਵੇਰਵਿਆਂ ਅਨੁਸਾਰ ਅੰਮ੍ਰਿਤਸਰ ਦੇ ਸੰਸਦ ਮੈਂਬਰ ਵੱਲੋਂ ਹੁਣ ਤੱਕ 2.82 ਕਰੋੜ, ਗੁਰਦਾਸਪੁਰ ਦੇ ਸੰਸਦ ਮੈਂਬਰ ਵੱਲੋਂ 1.79 ਕਰੋੜ, ਹੁਸ਼ਿਆਰਪੁਰ ਦੇ ਸੰਸਦ ਮੈਂਬਰ ਵੱਲੋਂ 3.31 ਕਰੋੜ ਤੇ ਫ਼ਿਰੋਜ਼ਪੁਰ ਦੇ ਸੰਸਦ ਮੈਂਬਰ ਵੱਲੋਂ 5.64 ਕਰੋੜ ਰੁਪਏ ਸੰਸਦੀ ਕੋਟੇ ਦੇ ਫੰਡਾਂ 'ਚ

ਖ਼ਰਚ ਕੀਤੇ ਜਾ ਚੁੱਕੇ ਹਨ ਜਦੋਂ ਕਿ ਖ਼ਤਰਾ ਸਾਹਿਬ ਹਲਕੇ ਦੇ ਵਿਕਾਸ ਕੰਮਾਂ ਲਈ ਫੰਡਾਂ ਦੀ ਵਰਤੋਂ ਦੇ ਰਾਹ ਵਿਚਲੇ ਅੜਿੱਕੇ ਹਾਲੇ ਦੂਰ ਨਹੀਂ ਹੋਏ। ਪੰਜਾਬ ਦੇ ਲੋਕ ਸਭਾ ਮੈਂਬਰਾਂ ਨੂੰ 118.53 ਕਰੋੜ ਦੇ ਫੰਡਾਂ ਦੀ ਐਲੋਕੇਸ਼ਨ ਹੋਈ ਹੈ ਜਿਸ ਤੋਂ 30.71 ਕਰੋੜ ਖ਼ਰਚੇ ਜਾ ਚੁੱਕੇ ਹਨ। ਸੰਸਦ ਮੈਂਬਰ ਨੂੰ ਸਾਲਾਨਾ ਪੰਜ ਕਰੋੜ ਰੁਪਏ ਦੇ ਸੰਸਦੀ ਕੋਟੇ ਦੇ ਫੰਡ ਮਿਲਦੇ ਹਨ। ਅੰਮ੍ਰਿਤਪਾਲ ਸਿੰਘ ਕੌਮੀ ਸੁਰੱਖਿਆ ਐਕਟ ਤਹਿਤ ਅਪਰੇਲ 2023 ਤੋਂ ਡਿਥਰੂਗੜ੍ਹ ਜੇਲ੍ਹ 'ਚ ਬੰਦ ਹੈ। ਪਾਰਲੀਮੈਂਟ ਦੇ ਸੈਸ਼ਨ ਤੇ ਪਿੱਛਾ ਲੈਣ ਦੀ ਪ੍ਰਕਾਨਗੀ ਵੀ ਉਨ੍ਹਾਂ ਨੂੰ ਨਹੀਂ ਮਿਲੀ ਹੈ। ਸੂਤਰ ਆਖਦੇ ਹਨ ਕਿ ਸੰਸਦੀ ਕੋਟੇ ਦੇ ਫੰਡ ਜ਼ਿਲ੍ਹਾ ਅਥਾਰਿਟੀ ਨੂੰ ਟਰਾਂਸਫ਼ਰ ਹੁੰਦੇ ਹਨ ਅਤੇ ਸੰਸਦ ਮੈਂਬਰ ਫੰਡਾਂ ਦੀ ਵਰਤੋਂ ਲਈ ਸਿਫ਼ਾਰਸ਼ ਕਰ ਸਕਦੇ ਹਨ। ਹੁਣ ਪੰਜਾਬ ਤੇ ਹਰਿਆਣਾ ਹਾਈ ਕੋਰਟ 'ਚ ਅਰਜ਼ੀ ਦਾਇਰ ਕਰਕੇ ਅਗਾਮੀ ਸਦਰ ਟ੍ਰਾਂਜੈਕਸ਼ਨ 'ਚ ਹਿੱਸਾ ਲੈਣ ਲਈ ਅੰਮ੍ਰਿਤਪਾਲ ਸਿੰਘ ਲਈ ਪੈਰੋਲ ਦੀ ਮੰਗ ਕੀਤੀ ਗਈ ਹੈ।

ਰਾਜਪਾਲ ਵੱਲੋਂ ਵਿਧਾਨ ਸਭਾ ਦੇ ਵਿਸ਼ੇਸ਼ ਇਜਲਾਸ ਨੂੰ ਪ੍ਰਵਾਨਗੀ

ਟ੍ਰਿਬਿਊਨ ਨਿਊਜ਼ ਸਰਵਿਸ

ਚੰਡੀਗੜ੍ਹ, 20 ਨਵੰਬਰ

ਪੰਜਾਬ ਸਰਕਾਰ ਵੱਲੋਂ ਗੁਰੂ ਤੇਗ ਬਹਾਦਰ ਜੀ ਦੇ 350ਵੇਂ ਸ਼ਹੀਦੀ ਦਿਹਾੜੇ ਨੂੰ ਸਮਰਪਿਤ 24 ਨਵੰਬਰ ਨੂੰ ਸ਼੍ਰੀ ਆਨੰਦਪੁਰ ਸਾਹਿਬ ਵਿੱਚ ਵਿਧਾਨ ਸਭਾ ਦੇ ਵਿਸ਼ੇਸ਼ ਇਜਲਾਸ ਲਈ ਅੱਜ ਪੰਜਾਬ ਦੇ ਰਾਜਪਾਲ ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ ਨੇ ਪ੍ਰਵਾਨਗੀ ਦੇ ਦਿੱਤੀ ਹੈ। ਵਿਧਾਨ ਸਭਾ ਦਾ ਵਿਸ਼ੇਸ਼ ਇਜਲਾਸ ਸ਼੍ਰੀ ਆਨੰਦਪੁਰ ਸਾਹਿਬ ਸਥਿਤ ਭਾਈ ਜੈਤਾ ਜੀ ਯਾਦਗਾਰ ਵਿੱਚ ਬਾਅਦ ਦੁਪਹਿਰ 1 ਵਜੇ ਸ਼ੁਰੂ ਹੋਵੇਗਾ। ਰਾਜਪਾਲ ਗੁਲਾਬ ਚੰਦ ਕਟਾਰੀਆ ਨੇ ਵਿਧਾਨ ਸਭਾ ਦਾ ਵਿਸ਼ੇਸ਼ ਇਜਲਾਸ ਸੱਦਣ ਲਈ ਨੋਟੀਫਿਕੇਸ਼ਨ ਜਾਰੀ ਕਰ ਦਿੱਤਾ ਹੈ। ਰਾਜਪਾਲ ਤੋਂ ਵਿਧਾਨ ਸਭਾ ਸੈਸ਼ਨ ਦੀ ਪ੍ਰਵਾਨਗੀ ਮਿਲਦਿਆਂ ਹੀ ਪੰਜਾਬ ਵਿਧਾਨ ਸਭਾ ਨੇ ਸ਼੍ਰੀ ਆਨੰਦਪੁਰ ਸਾਹਿਬ 'ਚ ਵਿਸ਼ੇਸ਼ ਇਜਲਾਸ ਦੀ ਤਿਆਰੀਆਂ ਤੇਜ਼ ਕਰ ਦਿੱਤੀਆਂ ਹਨ। ਭਾਈ ਜੈਤਾ ਜੀ ਦੀ ਯਾਦਗਾਰ ਨੂੰ ਵਿਧਾਨ ਸਭਾ ਦਾ ਰੂਪ ਦਿੱਤਾ ਜਾ ਰਿਹਾ ਹੈ।

ਪੁਲੀਸ ਮੁਕਾਬਲੇ ਵਿੱਚ ਮੁਲਜ਼ਮ ਹਲਾਕ, ਅਸਲਾ ਬਰਾਮਦ

- ▶ ਹਨੇਰੇ ਦਾ ਡਾਇਰਾ ਚੁੱਕ ਕੇ ਇੱਕ ਮੁਲਜ਼ਮ ਡਰਾਰ, ਭਾਲ ਜਾਰੀ

ਟ੍ਰਿਬਿਊਨ ਨਿਊਜ਼ ਸਰਵਿਸ

ਅੰਮ੍ਰਿਤਸਰ, 20 ਨਵੰਬਰ

ਪੁਲੀਸ ਦੀ ਐਂਟੀ-ਗੈਂਗਸਟਰ ਟਾਸਕ ਫੋਰਸ ਨਾਲ ਕੱਲ੍ਹ ਅੱਧੀ ਰਾਤ ਨੂੰ ਹੋਏ ਮੁਕਾਬਲੇ ਦੌਰਾਨ ਮੁਲਜ਼ਮ ਹਰਜਿੰਦਰ ਸਿੰਘ ਉਰਫ਼ ਹੇਰੀ ਦੀ ਮੌਤ ਹੋ ਗਈ ਜਦੋਂਕਿ ਉਸ ਦਾ ਸਾਥੀ ਹਨੇਰੇ ਦਾ ਡਾਇਰਾ ਚੁੱਕਦਿਆਂ ਮੌਕੇ ਤੋਂ ਫ਼ਰਾਰ ਹੋ ਗਿਆ। ਪੁਲੀਸ ਕਮਿਸ਼ਨਰ ਗੁਰਪ੍ਰੀਤ ਸਿੰਘ ਭੁੱਲਰ ਨੇ ਦੱਸਿਆ ਕਿ ਹੇਰੀ ਹਾਲ ਹੀ ਵਿੱਚ ਜ਼ਮਾਨਤ 'ਤੇ ਜੇਲ੍ਹ ਤੋਂ ਬਾਹਰ ਆਇਆ ਸੀ। ਉਸ ਦੇ ਵਿਦੇਸ਼ਾਂ 'ਚ ਬੈਠੇ ਗੈਂਗਸਟਰਾਂ ਨਾਲ ਸਬੰਧ ਸਨ। ਪੁਲੀਸ ਨੇ ਦੋ ਪਿਸਤੌਲ, ਮੋਟਰਸਾਈਕਲ ਅਤੇ ਮੋਬਾਈਲ ਫੋਨ ਬਰਾਮਦ ਕੀਤੇ ਹਨ। ਪੁਲੀਸ ਕਮਿਸ਼ਨਰ ਨੇ ਕਿਹਾ ਕਿ ਐਂਟੀ-ਗੈਂਗਸਟਰ ਸਟਾਫ਼ ਨੂੰ ਸੂਚਨਾ ਮਿਲੀ ਸੀ ਕਿ ਹਰਜਿੰਦਰ ਸਿੰਘ ਸ਼ਹਿਰ ਵਿੱਚ ਕਿਸੇ ਵਾਰਦਾਤ ਨੂੰ ਅੱਜਾਮ ਦੇਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਵਿੱਚ ਹੈ। ਇਸ ਤੋਂ ਬਾਅਦ ਪੁਲੀਸ ਨੇ ਨਾਕਾਬੰਦੀ ਕੀਤੀ ਸੀ। ਪੁਲੀਸ ਨੇ



ਘਟਨਾ ਸਥਾਨ 'ਤੇ ਜਾਂਚ ਕਰਦੇ ਹੋਏ ਪੁਲੀਸ ਕਮਿਸ਼ਨਰ ਗੁਰਪ੍ਰੀਤ ਸਿੰਘ ਭੁੱਲਰ ਤੇ ਹੋਰ। ਫੋਟੋ: ਇਲਾਜ ਭੁਮਾਰ

ਮੋਟਰਸਾਈਕਲ ਸਵਾਰ ਦੇ ਨੌਜਵਾਨਾਂ ਨੂੰ ਰੁਕਣ ਦਾ ਇਸ਼ਾਰਾ ਕੀਤਾ ਤਾਂ ਉਨ੍ਹਾਂ ਪੁਲੀਸ ਨੂੰ ਦੇਖ ਕੇ ਉੱਥੋਂ ਭੱਜਣ ਦੀ ਕੋਸ਼ਿਸ਼ ਕੀਤੀ। ਪੁਲੀਸ ਨੇ ਜਦੋਂ ਉਨ੍ਹਾਂ ਨੂੰ ਕਾਬੂ ਕਰਨ ਦਾ ਯਤਨ ਕੀਤਾ ਤਾਂ ਉਨ੍ਹਾਂ ਪੁਲੀਸ 'ਤੇ ਗੋਲੀਆਂ ਚਲਾ ਦਿੱਤੀਆਂ। ਇਸ ਦੌਰਾਨ ਪੁਲੀਸ ਨੇ ਵੀ ਜਵਾਬੀ ਕਾਰਵਾਈ ਕੀਤੀ ਜਿਸ ਵਿੱਚ ਹਰਜਿੰਦਰ ਸਿੰਘ ਗੋਲੀ ਲੱਗਣ ਕਾਰਨ ਜ਼ਖ਼ਮੀ ਹੋ ਗਿਆ। ਉਸ ਨੂੰ ਇਲਾਜ ਵਾਸਤੇ ਹਸਪਤਾਲ ਲਿਜਾਇਆ ਗਿਆ ਪਰ ਉੱਥੇ ਉਸ ਦੀ ਮੌਤ ਹੋ ਗਈ। ਉਸ ਦਾ ਦੂਜਾ ਸਾਥੀ ਹਨੇਰੇ

ਦਾ ਲਾਭ ਲੈ ਕੇ ਮੌਕੇ ਤੋਂ ਭੱਜਣ ਵਿੱਚ ਕਾਮਯਾਬ ਹੋ ਗਿਆ। ਪੁਲੀਸ ਨੇ ਉਸ ਦੀ ਸ਼ਨਾਖ਼ਤ ਬੰਦ ਕੀਤੀ ਹੈ। ਪੁਲੀਸ ਕਮਿਸ਼ਨਰ ਨੇ ਆਖਿਆ ਕਿ ਜ਼ਬਤ ਕੀਤੇ ਮੋਬਾਈਲ ਦੀ ਸ਼ੁਰੂਆਤੀ ਜਾਂਚ ਵਿੱਚ ਕੁਝ ਵਰਚੁਅਲ ਨੰਬਰਾਂ ਅਤੇ ਵੱਖ-ਵੱਖ ਸੋਸ਼ਲ ਮੀਡੀਆ 'ਤੇ ਆਈਆਂ ਕਾਲਾਂ ਦੇ ਸਬੂਤ ਮਿਲੇ ਹਨ। ਪੁਲੀਸ ਇਸ ਮਾਮਲੇ ਦੀ ਜਾਂਚ ਕਰ ਰਹੀ ਹੈ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਡਰਾਰ ਹੋਏ ਮੁਲਜ਼ਮ ਦੀ ਗ੍ਰਿਫ਼ਤਾਰੀ ਲਈ ਛਾਪੇ ਮਾਰੇ ਜਾ ਰਹੇ ਹਨ।

ਆਰ ਐੱਸ ਐੱਸ ਆਗੂ ਦੇ ਪੁੱਤਰ ਕਤਲ ਕੇਸ 'ਚ ਇੱਕ ਹੋਰ ਕਾਬੂ

ਫ਼ਿਰੋਜ਼ਪੁਰ (ਜਸਪਾਲ ਸੰਧੂ): ਸਥਾਨਕ ਪੁਲੀਸ ਨੇ ਅੱਜ ਪੁਲੀਸ ਮੁਕਾਬਲੇ ਮਗਰੋਂ ਆਰ ਐੱਸ ਐੱਸ ਆਗੂ ਦੇ ਪੁੱਤਰ ਨਵੀਨ ਅਰੋੜਾ ਨੂੰ ਕਤਲ ਕਰਨ ਦੇ ਕੇਸ ਵਿੱਚ ਮੁਲਜ਼ਮ ਗੁਰਜੀਤ ਸਿੰਘ ਉਰਫ਼ ਜਤਿਨ ਕਾਲੀ ਨੂੰ ਗ੍ਰਿਫ਼ਤਾਰ ਕੀਤਾ ਹੈ। ਇਸ ਸਬੰਧੀ ਐੱਸ ਐੱਸ ਪੀ ਫ਼ਿਰੋਜ਼ਪੁਰ ਡਿਊਟਰ ਸਿੰਘ ਸਿੰਧੂ ਨੇ ਕਿਹਾ ਕਿ ਪੁਲੀਸ ਨੂੰ ਸੂਚਨਾ ਮਿਲੀ ਸੀ ਕਿ ਗੁਰਜੀਤ ਸਿੰਘ ਇਲਾਕੇ ਵਿੱਚ ਘੁੱਮ ਰਿਹਾ ਹੈ। ਇਸ ਤੋਂ ਬਾਅਦ ਪੁਲੀਸ ਨੇ ਉਸ ਨੂੰ ਗ੍ਰਿਫ਼ਤਾਰ ਕਰਨ ਲਈ ਇਲਾਕੇ 'ਚ ਨਾਕੇ ਲਗਾ ਦਿੱਤੇ। ਇਸ ਦੌਰਾਨ ਪੁਲੀਸ ਨੇ ਪਿੰਡ ਆਰਿਫ਼ ਕੇ ਨੇੜੇ ਸ਼ਹੀ ਮੋਟਰਸਾਈਕਲ ਸਵਾਰ ਨੂੰ ਰੁਕਣ ਦਾ ਇਸ਼ਾਰਾ ਕੀਤਾ। ਉਹ ਰੁਕਣ ਦੀ ਬਜਾਏ ਮੋਟਰਸਾਈਕਲ ਤੋਂ ਕੋ ਲੈ ਗਿਆ। ਪੁਲੀਸ ਨੇ ਜਦੋਂ ਉਸ ਦਾ ਪਿੱਛਾ ਕੀਤਾ ਤਾਂ ਮੁਲਜ਼ਮ ਨੇ ਪੁਲੀਸ 'ਤੇ ਗੋਲੀਆਂ ਚਲਾ ਦਿੱਤੀਆਂ। ਇਸ ਮਗਰ ਪੁਲੀਸ ਨੇ ਜਦੋਂ ਜਵਾਬੀ ਕਾਰਵਾਈ ਕੀਤੀ ਤਾਂ ਮੁਲਜ਼ਮ ਦੀ ਲੱਤ ਵਿੱਚ ਗੋਲੀ ਵੱਜੀ। ਪੁਲੀਸ ਨੇ ਉਸ ਨੂੰ ਕਾਬੂ ਕਰ ਕੇ ਇਲਾਜ ਲਈ ਸਿਵਲ ਹਸਪਤਾਲ ਫ਼ਿਰੋਜ਼ਪੁਰ ਵਾਪਸ ਕਰਵਾਇਆ। ਜ਼ਿਕਰਯੋਗ ਹੈ ਕਿ ਪੁਲੀਸ ਨੇ ਕੱਲ੍ਹ ਦੇ ਮੁਲਜ਼ਮ ਹਰਜੇ ਅਤੇ ਕੰਨਣ ਨੂੰ ਗ੍ਰਿਫ਼ਤਾਰ ਕੀਤਾ ਸੀ। ਪੁਲੀਸ ਅਸਰਾਹ ਇਹ ਮੁਲਜ਼ਮ ਨਵੀਨ ਅਰੋੜਾ ਦੇ ਕਤਲ ਵਿੱਚ ਸਾਹਿਜ਼ਕਾਰਾ ਹਨ।

ਪੁਲੀਸ ਵੱਲੋਂ ਅਨਮੋਲ ਬਿਸ਼ਨੋਈ ਨੂੰ ਮਾਨਸਾ ਲਿਆਉਣ ਲਈ ਚਾਰਾਜੇਈ

ਜੰਗਰ ਸਿੰਘ ਮਾਨ

ਮਾਨਸਾ, 20 ਨਵੰਬਰ

ਮਾਨਸਾ ਪੁਲੀਸ ਨੇ ਅਮਰੀਕਾ ਵੱਲੋਂ ਡਿਪੋਟਰ ਕੀਤੇ ਗੈਂਗਸਟਰ ਅਨਮੋਲ ਬਿਸ਼ਨੋਈ ਨੂੰ ਮਰਹੂਮ ਪੰਜਾਬੀ ਗਾਇਕ ਸਿੱਧੂ ਮੁੱਸੇਵਾਲਾ ਕੇਸ ਵਿੱਚ ਪੁੱਛ-ਪੜਤਾਲ ਲਈ ਮਾਨਸਾ ਲਿਆਉਣ ਦੀ ਚਾਰਾਜੇਈ ਸ਼ੁਰੂ ਕਰ ਦਿੱਤੀ ਹੈ। ਗੈਂਗਸਟਰ ਲਾਹੌਰ ਬਿਸ਼ਨੋਈ ਦੇ ਛੋਟੇ ਭਰਾ ਅਨਮੋਲ ਬਿਸ਼ਨੋਈ ਨੂੰ ਫ਼ਿਲਹਾਲ ਦਿੱਲੀ ਤੋਂ ਆਂਟ ਆਈ ਦੇ ਟੀਮ ਨੇ ਵੱਖ-ਵੱਖ ਕੇਸਾਂ ਸਬੰਧੀ ਪੜਤਾਲ ਲਈ ਗਿਰਾਫ਼ 'ਤੇ ਲਿਆ ਹੈ। ਫ਼ਿਲਮ ਸਟਾਰ ਅਨਮੋਲ ਬਿਸ਼ਨੋਈ ਦੇ ਪਾਸਪੋਰਟ ਉੱਤੇ ਅਮਰੀਕਾ ਗਿਆ ਸੀ। ਪੰਜਾਬ, ਮੁੰਬਈ ਅਤੇ ਹੋਰ ਸੂਬਿਆਂ ਦੀ ਪੁਲੀਸ ਨੂੰ ਉਸ ਦੀ ਭਾਲ ਸੀ। ਸਿੱਧੂ ਮੁੱਸੇਵਾਲਾ ਦੇ ਪਿਤਾ ਬਲਕੌਰ ਸਿੰਘ ਸਿੱਧੂ ਨੇ ਕਿਹਾ ਕਿ ਅਨਮੋਲ ਬਿਸ਼ਨੋਈ ਨੂੰ ਸਮਤ ਤੇ ਸਮਤ ਸਜ਼ਾ ਮਿਲਣੀ ਚਾਹੀਦੀ ਹੈ, ਪਰ ਡਰ ਹੈ ਕਿ ਸਰਕਾਰਾਂ ਅਤੇ ਪੁਲੀਸ ਪੁੱਛ-ਪੜਤਾਲ ਤੋਂ ਬਾਅਦ ਉਸ 'ਤੇ ਕੋਈ ਲੋਮ ਕਾਰਵਾਈ ਨਹੀਂ ਕਰਨਗੀਆਂ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਹਾਲੇ ਤੱਕ ਸਲਾਮਤ ਖਾਨ ਦੇ ਘਰ 'ਤੇ ਗੋਲੀਆਂ ਚਲਾਉਣ ਅਤੇ ਮੁੰਬਈ ਦੇ ਬਾਬਾ ਜਿੰਦੀਕੀ ਕਤਲ ਮਾਮਲੇ ਤੋਂ ਇਲਾਵਾ ਅਨਮੋਲ ਦਾ ਨਾਮ ਸਿੱਧੂ ਮੁੱਸੇਵਾਲਾ ਕਤਲ ਮਾਮਲੇ ਵਿੱਚ ਵੀ ਬੋਲਦਾ ਹੈ। ਇਸ ਲਈ ਮਾਨਸਾ ਪੁਲੀਸ ਨੇ ਉਸ ਨੂੰ ਇੱਥੇ ਲਿਆਉਣ ਦੀ ਤਿਆਰੀ ਸ਼ੁਰੂ ਕਰ ਦਿੱਤੀ ਹੈ, ਪਰ ਇਸ ਵਿੱਚ ਕਰੀਬ ਇੱਕ ਮਹੀਨੇ

ਦਾ ਸਮਾਂ ਲੱਗ ਸਕਦਾ ਹੈ। ਦੱਸਿਆ ਜਾ ਰਿਹਾ ਕਿ ਅਨਮੋਲ ਬਿਸ਼ਨੋਈ ਫ਼ਰਜੀ ਪਾਸਪੋਰਟ ਉੱਤੇ ਅਮਰੀਕਾ ਗਿਆ ਸੀ। ਪੰਜਾਬ, ਮੁੰਬਈ ਅਤੇ ਹੋਰ ਸੂਬਿਆਂ ਦੀ ਪੁਲੀਸ ਨੂੰ ਉਸ ਦੀ ਭਾਲ ਸੀ। ਸਿੱਧੂ ਮੁੱਸੇਵਾਲਾ ਦੇ ਪਿਤਾ ਬਲਕੌਰ ਸਿੰਘ ਸਿੱਧੂ ਨੇ ਕਿਹਾ ਕਿ ਅਨਮੋਲ ਬਿਸ਼ਨੋਈ ਨੂੰ ਸਮਤ ਤੇ ਸਮਤ ਸਜ਼ਾ ਮਿਲਣੀ ਚਾਹੀਦੀ ਹੈ, ਪਰ ਡਰ ਹੈ ਕਿ ਸਰਕਾਰਾਂ ਅਤੇ ਪੁਲੀਸ ਪੁੱਛ-ਪੜਤਾਲ ਤੋਂ ਬਾਅਦ ਉਸ 'ਤੇ ਕੋਈ ਲੋਮ ਕਾਰਵਾਈ ਨਹੀਂ ਕਰਨਗੀਆਂ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਹਾਲੇ ਤੱਕ ਸਲਾਮਤ ਖਾਨ ਦੇ ਘਰ 'ਤੇ ਗੋਲੀਆਂ ਚਲਾਉਣ ਅਤੇ ਮੁੰਬਈ ਦੇ ਬਾਬਾ ਜਿੰਦੀਕੀ ਕਤਲ ਮਾਮਲੇ ਤੋਂ ਇਲਾਵਾ ਅਨਮੋਲ ਦਾ ਨਾਮ ਸਿੱਧੂ ਮੁੱਸੇਵਾਲਾ ਕਤਲ ਮਾਮਲੇ ਵਿੱਚ ਵੀ ਬੋਲਦਾ ਹੈ। ਇਸ ਲਈ ਮਾਨਸਾ ਪੁਲੀਸ ਨੇ ਉਸ ਨੂੰ ਇੱਥੇ ਲਿਆਉਣ ਦੀ ਤਿਆਰੀ ਸ਼ੁਰੂ ਕਰ ਦਿੱਤੀ ਹੈ, ਪਰ ਇਸ ਵਿੱਚ ਕਰੀਬ ਇੱਕ ਮਹੀਨੇ

ਰਿਵਾਲਵਰ ਸਾਫ਼ ਕਰਦਿਆਂ ਗੋਲੀ ਚੱਲੀ, ਨੌਜਵਾਨ ਦੀ ਮੌਤ

ਨਿੱਜੀ ਪੱਤਰ ਪ੍ਰੇਰ

ਮੋਗਾ, 20 ਨਵੰਬਰ

ਥਾਣਾ ਨਿਹਾਲ ਸਿੰਘ ਵਾਲਾ ਅਧੀਨ ਪਿੰਡ ਭਾਗੀਕੇ ਵਿੱਚ ਪਿਤਾ ਦਾ ਲਾਇਸੈਂਸੀ ਰਿਵਾਲਵਰ ਸਾਫ਼ ਕਰਦਿਆਂ ਭੇਤ-ਭਰੀ ਹਾਲਾਤ ਵਿੱਚ ਗੋਲੀ ਲੱਗਣ ਨਾਲ ਨੌਜਵਾਨ ਦੀ ਮੌਤ ਹੋ ਗਈ। ਪੁਲੀਸ ਨੇ ਮ੍ਰਿਤਕ ਨੌਜਵਾਨ ਦਾ ਪੋਸਟਮਾਰਟਮ ਕਰਵਾ ਕੇ ਲਾਸ਼ ਵਾਰਸਾਂ ਨੂੰ ਸੌਂਪ ਦਿੱਤੀ ਹੈ। ਥਾਣਾ ਨਿਹਾਲ ਸਿੰਘ ਵਾਲਾ ਪੁਲੀਸ ਨੇ ਵਿਭਾਗੀ ਗ੍ਰੇਡ ਵਿੱਚ ਇਸ ਘਟਨਾ ਬਾਰੇ ਰਪਤਨ ਸਿੰਘ (35) ਵਜੋਂ ਹੋਈ ਹੈ। ਜਾਂਚ ਤੇ ਪੀੜਤ ਪਰਿਵਾਰ ਮੁਤਾਬਕ ਹਰਮਨ ਲੰਘੀ ਦੇਰ ਸ਼ਾਮ ਆਪਣੇ ਸਾਜ਼ਿਸ਼ ਘਾੜਿਆਂ ਨੂੰ ਫੜਨਾ ਤਾਂ ਦੂਰ ਪੁਲੀਸ ਉਨ੍ਹਾਂ ਦੀ ਪਛਾਣ ਅਤੇ ਭਾਲ ਵੀ ਨਹੀਂ ਕਰ ਸਕੀ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਜਿਹੜੇ ਗੈਂਗਸਟਰਾਂ ਦਾ ਨਾਮ ਇਸ ਵਿੱਚ ਬੋਲਦਾ ਹੈ, ਉਨ੍ਹਾਂ ਨੂੰ ਜੇਲ੍ਹਾਂ ਅਤੇ ਪੁਲੀਸ ਸੁਰੱਖਿਆ ਵਿੱਚ ਮਹਿਮਾਨਾਂ ਵਾਂਗ ਰੱਖਿਆ ਜਾ ਰਿਹਾ ਹੈ।

ਟਰਾਲੀ ਚੋਰੀ ਮਾਮਲਾ: ਪੰਕਜ ਪੱਪੂ ਨੇ ਖ਼ੁਦ ਨੂੰ 'ਆਪ' ਵਿੱਚੋਂ ਮੁਅੱਤਲ ਕੀਤਾ

ਮੰਜਿਤ ਸਿੰਘਲਾ

ਨਾਭਾ, 20 ਨਵੰਬਰ

ਕਿਸਾਨਾਂ ਦੀਆਂ ਟਰਾਲੀਆਂ ਚੋਰੀ ਵਿਵਾਦ ਦੇ ਚੱਲਦਿਆਂ ਨਾਭਾ ਕੌਲ ਪ੍ਰਧਾਨ ਸੁਖਾਤਾ ਚਾਵਲਾ ਦੇ ਪਤੀ ਪੰਕਜ ਪੱਪੂ ਨੇ ਅੱਜ ਸੋਸ਼ਲ ਮੀਡੀਆ 'ਤੇ ਲਾਈਵ ਹੋ ਕੇ ਖ਼ੁਦ ਨੂੰ ਪਾਰਟੀ ਵਿੱਚੋਂ ਮੁਅੱਤਲ ਕਰ ਦਿੱਤਾ। ਹਾਲਾਂਕਿ ਉਸ ਨੇ ਪਾਰਟੀ 'ਤੇ ਅਸੀਰਤਾ ਦੇਣ ਜਾਂ ਪਾਰਟੀ ਛੱਡਣ ਬਾਰੇ ਸਪਸ਼ਟ ਨਹੀਂ ਕੀਤਾ। ਵਿਵਾਦਿਕ ਦੇਵ ਮਾਨ ਦੇ ਜ਼ਖ਼ਮੀ ਪੰਕਜ ਪੱਪੂ ਨੇ ਕਿਹਾ ਕਿ ਜਦੋਂ ਤੱਕ ਉਹ ਖ਼ੁਦ ਨੂੰ ਨਿਰਦੋਸ਼ ਸਾਬਤ ਨਹੀਂ ਕਰ ਦਿੰਦਾ, ਉਦੋਂ ਤੱਕ ਉਸ ਦਾ ਪਰਿਵਾਰ ਪਾਰਟੀ ਦੀ ਕਿਸੇ ਗਤੀਵਿਧੀ 'ਚ ਸ਼ਾਮਲ ਨਹੀਂ ਹੋਵੇਗਾ। ਪਿਛਲੇ ਹਫ਼ਤੇ ਆਪਣੀ ਦੁਕਾਨ ਵਿੱਚ ਆਪ 'ਚ ਦਫ਼ਤਰ ਖੋਲ੍ਹਣ ਵਾਲੇ ਪੰਕਜ ਪੱਪੂ ਨੇ ਮੁੜ ਆਪਣੇ 'ਤੇ ਲੱਗੇ ਦੋਸ਼ ਭੁਲਾਵੇ ਤੇ ਇਸ ਨੂੰ ਕੁਝ ਗੋਲੀਆਂ ਦੀ ਸਾਜ਼ਿਸ਼ ਦੱਸਿਆ। ਪੰਕਜ ਪੱਪੂ ਨੇ ਕਿਹਾ

ਪਾਰਟੀ ਨੇ ਪੱਪੂ ਤੇ ਚਾਵਲਾ ਨੂੰ ਪਹਿਲਾਂ ਕੱਢ ਦਿੱਤੇ: ਪੰਨੂ

ਪਾਰਟੀ ਦੇ ਸੂਬਾ ਜਨਰਲ ਸਕੱਤਰ ਬਲਤੇਜ ਪੰਨੂ ਨੇ ਕਿਹਾ ਕਿ ਆਪ ਪਹਿਲਾਂ ਹੀ ਪੰਕਜ ਤੇ ਉਸ ਦੀ ਪਤਨੀ ਨੂੰ ਪਾਰਟੀ ਵਿੱਚੋਂ ਕੱਢ ਚੁੱਕੀ ਹੈ। ਉਨ੍ਹਾਂ ਪਤੀ-ਪਤਨੀ ਨੂੰ ਪਾਰਟੀ 'ਚੋਂ ਕੱਢਣ ਸਬੰਧੀ 2 ਤੇ 4 ਨਵੰਬਰ ਦੇ ਪੱਤਰਾਂ ਦਾ ਹਵਾਲਾ ਦਿੱਤਾ ਹੈ।

ਕਿ ਹੁਣ ਇਸ ਘਟਨਾਕ੍ਰਮ ਦੇ ਚੱਲਦੇ ਵਿਰੋਧੀ ਲੋਕ ਆਪ ਅਤੇ ਵਿਧਾਇਕ ਨੂੰ ਨਿਸ਼ਾਨਾ ਬਣਾਉਣ ਲੱਗ ਗਏ ਹਨ। ਇਸ ਕਾਰਨ ਉਸ ਨੇ ਇਹ ਕਦਮ ਚੁੱਕਿਆ ਹੈ। ਹਾਲਾਂਕਿ ਪੰਕਜ ਪੱਪੂ ਕੋਲ ਪਾਰਟੀ ਦਾ ਕੋਈ ਅਹੁਦਾ ਨਹੀਂ ਹੈ। ਉਨ੍ਹਾਂ ਕਿਹਾ ਕਿ ਅਗਸਤ ਮਹੀਨੇ ਕੌਲਸਰਾਂ ਵੱਲੋਂ ਰੋਲਾ ਪਾਉਣ ਉਪਰੰਤ ਉਸ ਪਾਰਟੀ ਨੇ ਆਪਣਾ ਦਾ ਪਰਿਵਾਰ ਪਾਰਟੀ ਦੀ ਕਿਸੇ ਗਤੀਵਿਧੀ 'ਚ ਸ਼ਾਮਲ ਨਹੀਂ ਹੋਵੇਗਾ। ਪਿਛਲੇ ਹਫ਼ਤੇ ਆਪਣੀ ਦੁਕਾਨ ਵਿੱਚ ਆਪ 'ਚ ਦਫ਼ਤਰ ਖੋਲ੍ਹਣ ਵਾਲੇ ਪੰਕਜ ਪੱਪੂ ਨੇ ਮੁੜ ਆਪਣੇ 'ਤੇ ਲੱਗੇ ਦੋਸ਼ ਭੁਲਾਵੇ ਤੇ ਇਸ ਨੂੰ ਕੁਝ ਗੋਲੀਆਂ ਦੀ ਸਾਜ਼ਿਸ਼ ਦੱਸਿਆ। ਪੰਕਜ ਪੱਪੂ ਨੇ ਕਿਹਾ

ਵਿਆਹੁਤਾ ਕਤਲ ਮਾਮਲੇ 'ਚ ਪਤੀ ਤੇ ਸੱਸ ਕਾਬੂ

ਪੱਤਰ ਪ੍ਰੇਰ

ਮਾਨਸਾ, 20 ਨਵੰਬਰ

ਪਿੰਡ ਦਲੀਏਵਾਲੀ ਵਿੱਚ ਵਿਆਹੁਤਾ ਨੂੰ ਗਲਾ ਘੁੱਟ ਕੇ ਮਾਰਨ ਦੇ ਮਾਮਲੇ ਵਿੱਚ ਥਾਣਾ ਸਦਰ ਮਾਨਸਾ ਪੁਲੀਸ ਨੇ ਮਿਤਰਾਂ ਦੇ ਪਤੀ ਉਧਮ ਸਿੰਘ ਅਤੇ ਸੱਸ ਸੁਖਪਾਲ ਕੌਰ ਨੂੰ ਗ੍ਰਿਫ਼ਤਾਰ ਕਰ ਕੇ ਉਨ੍ਹਾਂ ਦਾ ਦੋ ਰੋਜ਼ਾ ਪੁਲੀਸ ਗਿਰਾਫ਼ ਲਿਆ ਹੈ। ਮਿਤਰਾਂ ਦੇ ਪਿਤਾ ਭਗਵਾਨ ਸਿੰਘ ਨੇ ਦੱਸਿਆ ਕਿ ਉਨ੍ਹਾਂ ਦੀ ਲੜਕੀ ਪਿੰਡ ਦਲੀਏਵਾਲੀ ਦੇ ਉਧਮ ਸਿੰਘ ਨੂੰ ਨਾਜਾਇਜ਼ ਸਬੰਧਾਂ ਤੋਂ ਰੋਕਦੀ ਸੀ। ਇਸ ਕਰ ਕੇ ਉਸ ਦਾ ਕਤਲ ਕਰ ਦਿੱਤਾ ਗਿਆ। ਮਿਤਰਾਂ ਦਾ ਅੰਤਿਮ ਸਸਕਾਰ ਕਰ ਦਿੱਤਾ ਗਿਆ ਹੈ। ਉਨ੍ਹਾਂ ਦੱਸਿਆ ਕਿ ਅਮਨਦੀਪ ਦਾ ਸਹੁਰਾ ਪਰਿਵਾਰ ਉਸ ਦੀ ਕੁੱਟਮਾ ਕਰਦਾ ਸੀ। ਮਾਈਨਰ ਅਪਰੇਸ਼ਨ ਬੀਟਰ ਵਿੱਚ 'ਚ ਬਿਜਲੀ ਨਹੀਂ ਸੀ। ਡਾਕਟਰਾਂ ਨੇ ਬਿਨਾਂ ਦੇਰੀ ਮੋਬਾਈਲ ਦੀ ਰੌਸ਼ਨੀ ਨਾਲ ਉਸ ਦੀ ਸਰਜਰੀ ਕੀਤੀ। ਪੰਜਾਬ ਸਿਹਤ ਨਿਗਮ ਦੇ ਸਾਬਕਾ ਚੇਅਰਮੈਨ ਤੇ ਅਕਾਲੀ ਆਗੂ ਬਰਜਿੰਦਰ ਸਿੰਘ ਮੱਖਣ ਬਰਾੜ ਨੇ ਕਿਹਾ ਕਿ ਆਪ

ਮੋਬਾਈਲ ਫੋਨ ਦੀ ਰੌਸ਼ਨੀ 'ਚ ਮਰੀਜ਼ ਦੀ ਸਰਜਰੀ

- ▶ ਬਿਜਲੀ ਬੰਦ ਹੋਣ ਸਬੰਧੀ ਪਾਵਰਕੌਮ ਨੂੰ ਦਿੱਤੀ ਗਈ ਸੀ ਸੂਚਨਾ: ਸਿਵਲ ਸਰਜਨ

ਮੰਜਿਤ ਸਿੰਘ ਰੰਗੀਆਂ

ਮੋਗਾ, 20 ਨਵੰਬਰ

ਇੱਥੇ ਸਰਕਾਰੀ ਹਸਪਤਾਲ ਦੀ ਹਾਈ ਮਰੀਜ਼ ਦੀ ਹਾਲਤ ਜ਼ਿਆਦਾ ਗੰਭੀਰ ਹੋਣ ਕਾਰਨ ਉਨ੍ਹਾਂ ਦੀ ਸਰਜਰੀ ਕਰਵਾਈ ਗਈ ਸੀ। ਡਾਕਟਰਾਂ ਨੇ ਬਿਨਾਂ ਦੇਰੀ ਮੋਬਾਈਲ ਦੀ ਰੌਸ਼ਨੀ ਨਾਲ ਉਸ ਦੀ ਸਰਜਰੀ ਕੀਤੀ। ਪੰਜਾਬ ਸਿਹਤ ਨਿਗਮ ਦੇ ਸਾਬਕਾ ਚੇਅਰਮੈਨ ਤੇ ਅਕਾਲੀ ਆਗੂ ਬਰਜਿੰਦਰ ਸਿੰਘ ਮੱਖਣ ਬਰਾੜ ਨੇ ਕਿਹਾ ਕਿ ਆਪ



ਮੋਬਾਈਲ ਫੋਨ ਦੀ ਰੌਸ਼ਨੀ 'ਚ ਸਰਜਰੀ ਕਰਦਾ ਹੋਇਆ ਸਿਹਤ ਅਮਲਾ।

ਸਰਕਾਰ ਲੋਕਾਂ ਨੂੰ ਬੁਨਿਆਦੀ ਸਹੂਲਤਾਂ ਪ੍ਰਦਾਨ ਕਰਨ 'ਚ ਅਸਮਰੱਥ ਸਿੱਧ ਹੋ ਰਹੀ ਹੈ। ਇੱਥੇ ਸਰਕਾਰੀ ਹਸਪਤਾਲ ਵਿੱਚ ਬਿਜਲੀ ਨਾ ਹੋਣ ਕਾਰਨ ਲੋਕਾਂ ਨੂੰ ਮੁਸ਼ਕਲਾਂ ਦਾ ਸਾਹਮਣਾ ਕਰਨਾ ਪੈ ਰਿਹਾ ਹੈ। ਇਸ ਸਬੰਧੀ ਸਿਵਲ ਸਰਜਨ ਪ੍ਰਦੀਪ ਮੰਜਿਤ ਦੇ ਹਾਟ ਲਾਈਨ ਬੰਦ ਹੋਣ ਦੀ ਪੁਸ਼ਟੀ ਕਰਦਿਆਂ ਕਿਹਾ ਕਿ ਬਿਜਲੀ

ਸੜਕ ਹਾਦਸੇ 'ਚ ਪਿਓ-ਧੀ ਦੀ ਮੌਤ

ਨਿੱਜੀ ਪੱਤਰ ਪ੍ਰੇਰ

ਗੁਰਦਾਸਪੁਰ, 20 ਨਵੰਬਰ

ਅੰਮ੍ਰਿਤਸਰ ਤੋਂ ਪਰਤ ਰਹੇ ਇੱਕ ਪਰਿਵਾਰ ਦੀ ਕਾਰ ਸੜ੍ਹਨ ਵਿਗੜ ਜਾਣ ਕਾਰਨ ਖੇਤਾਂ ਵਿੱਚ ਪਲਟ ਗਈ। ਕਾਰ ਸਵਾਰ ਸ਼੍ਰੀ ਹਰਮਿੰਦਰ ਸਾਹਿਬ ਮੱਠਾ ਟਕ ਕੇ ਪਰਤ ਰਹੇ ਸਨ। ਇਸ ਕਾਰ ਨੂੰ ਬਚਾਉਣ ਦੇ ਚੱਢਰ ਵਿੱਚ ਸੜਕ 'ਤੇ ਜਾ ਰਿਹਾ ਟਿੱਪਰ ਵੀ ਖੇਤਾਂ ਵਿੱਚ ਪਲਟ ਗਿਆ। ਇਹ ਹਾਦਸਾ ਅੱਜ

ਸਵੇਰੇ ਸੱਤ ਵਜੇ ਦੇ ਕਰੀਬ ਗੁਰਦਾਸਪੁਰ-ਮੁਕੇਰੀਆ ਮੁੱਖ ਮਾਰਗ 'ਤੇ ਪੈਂਦੇ ਕਸਬਾ ਪੁਰਾਣਾ ਸ਼ਾਲਾ ਦੇ ਕੋਲ ਵਾਪਰਿਆ। ਹਾਦਸੇ ਦੌਰਾਨ ਕਾਰ ਸਵਾਰ ਪ੍ਰਭਜੋਤ ਸਿੰਘ ਅਤੇ ਉਸ ਦੀ ਚਾਰ ਸਾਲਾ ਧੀ ਰੰਜਿਤ ਕੌਰ ਵਾਸੀ ਪਿੰਡ ਚੰਨੂਪੁਰ ਜ਼ਿਲ



SMFG
Grihashakti
Real Estate, Real Values.

SMFG India Home Finance Co. Ltd.

Corporate Off.: 503 & 504, 5th Floor, G-Block, Inspire BKC, BKC Main Road, Bandra Kurla Complex, Bandra (E), Mumbai - 400019.
 Regd. Off.: Commerce IT Park, Tower B, 1st Floor, No.111, Mount Poonamallee Road, Porur, Chennai - 600116, TN.

POSSESSION NOTICE FOR IMMOVABLE PROPERTY [(Appendix IV) Rule 8(1)]

WHEREAS the undersigned being the **Authorized Officer of SMFG India Home Finance Co. Ltd.** a Housing Finance Company [duly registered with National Housing Bank (Fully Owned by RBI)] (hereinafter referred to as "SMHFC") under Secutisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002), and in exercise of the powers conferred under Section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued Demand Notice dated mentioned below under Section 13(2) of the said Act calling upon you being the borrowers (names mentioned below) to repay the amount mentioned in the said notice and interest thereon **within 60 days** from the date of receipt of the said notice. The borrowers mentioned herein below having failed to repay the amount, notice is hereby given to the borrowers mentioned herein below and to the public in general that the undersigned has **Taken Possession** of the property described herein below in exercise of powers conferred on me under sub-section (4) of Section 13 of the Act read with Rule 8 of the Security Interest (Enforcement) Rules, 2002. The borrowers mentioned here in above in particular and the public in general are hereby cautioned not to deal with said property and any dealings with the property will be subject to the charge of "SMHFC" for an amount as mentioned herein under and interest thereon.

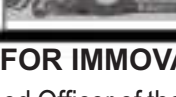
Sl. No.	Name of the Borrower(s) / Guarantor(s) LAN	Description of Secured Assets (Immovable Property)	Demand Notice Date & Amount	Date of Possession
Lan - 6173493511340968	1. Kavita Sushil Kumar, W/o. Sushil Kumar 2. Sukhdeh, W/o. Lili Ram 3. Sushil Kumar S/o. Lili Ram	All the piece and parcel of the Property Measuring 200 Sq Yards, Comprised In Khasha No. 1823 & 1824, Khewat & Khatta No. 1529/2512, Jamabandi For The Year 2003-04, Situated At Abadi Kasai Basti (New Basti), Narwana, Tehsil Narwana, District Jind As Per Sale Deed Bearing Wasika No. 9024 Dated 31.3.2011 Recorded In The Name of Sukhdehji W/o. Lili Ram. Bounded As Under-East: Chandkori, West: Street, North: Rajbir, South: Street.	21.08.2025 Rs. 14,60,117.31/- (Rs. Fourteen Lakh Sixty Thousand One Hundred Seventeen & Paise Thirty One Only) as on 12.08.2025	19.11.2025

Place : Jind, Haryana
Date : 19.11.2025

Sd/-
Authorized Officer,
SMFG INDIA HOME FINANCE CO. LTD.



बैंक ऑफ बड़ोदा
Bank of Baroda



BANK OF BARODA
47, Badhana Complex,
Neelam Bata road, NIT Faridabad

POSSESSION NOTICE (FOR IMMOVABLE PROPERTY/IES) [SEE RULE 8(1)]

Whereas, The undersigned being the Authorised Officer of the **Bank of Baroda** under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under section 13(12) read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a **Demand Notice dated 09.09.2025**, calling upon the Borrower **M/s Molick Enterprises** to repay the amount mentioned in the notice being **Rs. 19,99,930.76 (Rupees Nineteen Lakhs Ninety Nine Thousand Nine Hundred Thirty & Paise Seventy Six Only)** as on **04.09.2025** together with further interest thereon at the contractual rate plus costs, charges and expenses till date of payment within 60 days from the date of receipt of the said notice.

The Borrower having failed to repay the amount, notice is hereby given to the Borrower and the Public in general that the undersigned has taken **possession** of the property described herein below in exercise of powers conferred on him under sub-section (4) of section 13 of the Act read with Rule 8 of the Security Interest Enforcement Rules, 2002 on this the **17th day of November of the year 2025**.

The Borrower/ Guarantors/ Mortgagors in particular and the public in general is hereby cautioned not to deal with the property and any dealings with the properties/ies will be subject to the charge of Bank of Baroda for an amount of **Rs. 19,99,930.76 (Rupees Nineteen Lakhs Ninety Nine Thousand Nine Hundred Thirty & Paise Seventy Six Only)** as on **04.09.2025** and further interest thereon at the contractual rate plus costs, charges and expenses till date of payment.

The Borrower's attention is invited to provision of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets.

DESCRIPTION OF THE IMMOVABLE PROPERTY

Plot No. 94 (bearing property ID P07003322092 Old MCF No. D 256 now current Plot No. D-322/206) area measuring 100 sq. yards, situated at Block D, Dabua Colony, comprising in Kharsa No. 47/23, Revenue Estate, VIII, Dabua, Tehsil Badkhal & Dist. Faridabad in the name of Smt. Renu Bansal.

Bounded: North: Plot No. 65, South: 15' Wide Gali, East: Plot No. 93, West: Other Property.

DATE: 17.11.2025,
PLACE : FARIDABAD

AUTHORIZED OFFICER,
BANK OF BARODA

ANAND RATHI		ANAND RATHI Global Finance Limited: Express Zone, A Wing, 10th Floor, Western Express Highway, Diagonally Opposite Oberoi Mall, Goregaon (E), Mumbai - 400 063 India	DEMAND NOTICE
Whereas the borrowers/co-borrowers hereunder have availed the financial assistance from Anand Rathi Global Finance Ltd. We state that despite having availed the financial assistance, the borrowers/co-borrowers have committed various defaults in repayment of interest and principal amounts as per due dates. The account has been classified as Non- Performing Asset on the respective date mentioned hereunder in accordance with the directives/guidelines issued by Reserve Bank of India. The Authorized Officer of Anand Rathi Global Finance Ltd. under Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 & in exercise of power conferred under Section 13(2) read with Rule 3 of Security Interest (Enforcement) Rules, 2002 issued Demand Notices on respective dates mentioned herein below under Section 13(2) of SARFAESI Act, 2002 calling upon the following borrowers/ mortgagors to repay the amount mentioned in the notice together with further interest at the contractual rate on the amount mentioned in the notices and incidental expenses, cost, charges etc. until the date of payment within 60 days from the date of the notice.			
NAME OF THE BORROWER/CO-BORROWER / ADDRESS			Outstanding Amount : Rs 24,99,844/-
(1) Mr. Ashish Kumar Sharma (Borrower) Plot No 28 Sudha Sarovar colony Near C Block Govindpuram Ghaziabad UP 201013. (2) Mrs. KALPANA SHARMA (Co-Borrower) Plot No 28 Sudha Sarovar colony Near C Block Govindpuram Ghaziabad UP 201013. Also At No. 28, First Floor, Sudha Sarovar Colony Govindpuram Ghaziabad UP-201002. (3) Mr. A TO Z KIRYANA SHARMA (Co-Borrower) Plot No 28 Sudha Sarovar colony Near C Block Govindpuram Ghaziabad UP 201013. Also at F-7/8, Road – Main Govindpuram Road, Near DDPS School, locality – Madhuban Sapudium, Ghaziabad, UP-201002. Property Address: Mortgage of Residential First Floor without roof rights area measuring 79.15 sq. mtrs, Built on Plot No. 28, out of Khasha No. 1879, situated at Sudha Sarovar (Near C Block), Village Sadarpur, Pargana Dasana, Tehsil & Distt. Ghaziabad, Ghaziabad, Uttar Pradesh- 201001. India. Boundaries: East: Road 24 Ft. West: Plot No. 21, North: Plot No 29, South: Plot No. 27			ROI 13.00%
			Principal Outstanding 2,355,714
			EMI Amount Pending 123,948
			Broken Period Interest 851
			Over Due Interest 7,231
			Legal Charges -
			Notice Charges 1,100
			EMI Balance Charges 11,000
			Total Outstanding 2,499,844
NPA Date : 08/11/2025 DATE OF DEMAND NOTICE : 13/11/2025 LOAN AMOUNT : Rs. 24,50,000/- APPLNO01306			
In the circumstances as aforesaid, the notice is hereby given to the above borrowers to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules thereunder. In case you are desirous of making any representation in response to this notice, please make the same to our Authorised Officers Mr. Maheshwar Singh, Anand Rathi Global Finance Ltd. at 8th floor, "A" Wing, Express Zone Building, Western Express Highway Road, Goregaon (East), Mumbai: 400063, only to enable us to respond in time. Please note that we shall not be responsible for not responding to any of your representations made in response to this notice if the same is addressed to any other person or place. Please note that under Section 13(13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.			
Date : 13/11/2025 Place : Ghaziabad, Uttar Pradesh		Sd/-, Anand Rathi Global Finance Limited, Authorised Officer	

ANAND RATHI		Andrad Global Finance Limited : Express Zone, A Wing, 10th Floor, Western Express Highway, Diagonally Opposite Oberoi Mall, Goregaon (E), Mumbai - 400 063 India	DEMAND NOTICE																																				
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Name of The Borrower/ Co-borrower/s Address		Outstanding Amount : Rs. 23.89,700/-	Outstanding Amount : Rs. 1,98,489/-																																				
(1) M/s. Khushi Kirana Store and Confectioners (Borrower) Shahpur Bametha Near Balle Ke Choraha, Ghaziabad, Uttar Pradesh-201001. (2) Mr. Arjun Kumar Yadav (Co-Borrower) House No. 104, Khadra No.2853, Mansarovar Park, Sahapur Bemata, Ghaziabad-201009. Also At Shahpur Bametha Near Balle Ke Choraha, Ghaziabad, Uttar Pradesh-201001 (3) Mrs. Krishna Devi (Co-Borrower) House No. 104, Khadra No.2853, Mansarovar Park, Sahapur Bemata, Ghaziabad-201009 Also At Shahpur Bametha Near Balle Ke Choraha, Ghaziabad, Uttar Pradesh-201002		<table> <tr><td>ROI</td><td>13.00%</td></tr> <tr><td>Principal Outstanding</td><td>2,37,743</td></tr> <tr><td>EMI Amount Pending</td><td>112,260</td></tr> <tr><td>Broken Period Interest</td><td>808</td></tr> <tr><td>Over Due Interest</td><td>13,119</td></tr> <tr><td>Legal Charges</td><td>7,670</td></tr> <tr><td>Notice Charges</td><td>10,000</td></tr> <tr><td>EMI Bounce Charges</td><td>6,180</td></tr> <tr><td>Total Outstanding</td><td>2,389,700</td></tr> </table>	ROI	13.00%	Principal Outstanding	2,37,743	EMI Amount Pending	112,260	Broken Period Interest	808	Over Due Interest	13,119	Legal Charges	7,670	Notice Charges	10,000	EMI Bounce Charges	6,180	Total Outstanding	2,389,700	<table> <tr><td>ROI</td><td>13.00%</td></tr> <tr><td>Principal Outstanding</td><td>189,632</td></tr> <tr><td>EMI Amount Pending</td><td>2,530</td></tr> <tr><td>Broken Period Interest</td><td>58</td></tr> <tr><td>Over Due Interest</td><td>79</td></tr> <tr><td>Legal Charges</td><td>-</td></tr> <tr><td>Notice Charges</td><td>-</td></tr> <tr><td>EMI Bounce Charges</td><td>6,180</td></tr> <tr><td>Total Outstanding</td><td>198,489</td></tr> </table>	ROI	13.00%	Principal Outstanding	189,632	EMI Amount Pending	2,530	Broken Period Interest	58	Over Due Interest	79	Legal Charges	-	Notice Charges	-	EMI Bounce Charges	6,180	Total Outstanding	198,489
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NPA Date: 08/11/2025 LOAN AMOUNT : Rs. 23,75,000/- DATE OF DEMAND NOTICE : 13/11/2025 LOAN AMOUNT : Rs. 2,00,000/-																																							
In the circumstances as aforesaid, the notice is hereby given to the above borrowers to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further action will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules thereunder. In case you are desirous of making any representation in response to this notice, please mark the same to our Authorised Officers Mr. Maheshwar Singh, Anand Rathi Global Finance Ltd. at 8th floor, "A" Wing, Express Zone Building, Western Express Highway Road, Goregaon (East), Mumbai: 400063, only to enable us to respond in time. Please note that we shall not be responsible for not responding to any of your representations made in response to this notice if the same is addressed to any other person or place. Please note that under Section 13(13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of its secured assets referred to in the notice, without prior written consent of the secured creditor.																																							
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Boundaries: East: Kasta, West: Property of seller, North: Rasta 20 ft wide, South: Property of seller	EMI Balance Charges 14,000 Total Outstanding 4,684,394											
NPA Date : 08/11/2025 DATE OF DEMAND NOTICE : 13/11/2025 LOAN AMOUNT : Rs. 46,00,000/- APPLNO012063												
In the circumstances as aforesaid, the notice is hereby given to the above borrowers to pay the outstanding dues as mentioned above along with future interest and applicable charges within 60 days from the date of the publication of this notice failing which further steps will be taken after the expiry of 60 days of the date of this notice against the secured assets including taking possession of the secured assets of the borrowers and the mortgagors under Section 13(4) of Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and the applicable rules thereunder. In case you are desirous of making any representation in response to this notice, please mark the same to our Authorised Officers Mr. Maheshwar Singh, Anand Rathi Global Finance Ltd. at 8th floor, "A" Wing, Express Zone Building, Western Express Highway Road, Goregaon (East), Mumbai: 400063, only to enable us to attend in time. Please note that we shall not be responsible for not responding to any of your representations made in response to this notice if the same is addressed to any other person or place. Please note that under Section 13(13) of the said Act, no Borrower shall, transfer by way of sale, lease or otherwise any of his secured assets referred to in the notice, without prior written consent of the secured creditor.												
Date : 13/11/2025 Place : Ghaziabad, Uttar Pradesh Sd/-, Anand Rathi Global Finance Limited, Authorised Officer												

"IMPORTANT"

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बैंक ऑफ बरोडा

Bank of Baroda

Branch - Tanakpur, District- Champawat, Uttarakhand - 262309

POSSESSION NOTICE

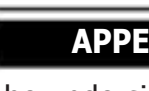
Whereas, the Undersigned being the Authorised officer of the Bank of Baroda under, the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (54 of 2002) and in exercise of Powers conferred under section 13(12) read with rule 3 of the Security Interest (Enforcement) Rules, 2002 issued a demand notice as mentioned against each account stated herein to repay the amount mentioned in the notice within 60 days from the receipt of the said notice. The Borrowers/Guarantor having failed to repay the amount, notice is hereby given to the Borrowers and Mortgagor/Guarantor and the public in general, that the undersigned has taken Possession of the property described herein below in exercise of powers conferred up on him/her under section 13(4) of the said Act read with rule 8 of the said rule as per the details given below. The Borrowers/ Mortgagor/Guarantor in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property/ies will be subject to the charge of the Bank of Baroda for an amount and interest thereon as mentioned below. **The borrower/s/ Guarantor's attention is invited to the provision of Sub Section (8) of Section-13 of the Act, in respect of time available to redeem the secured assets.**

Sr. No.	Name & Address of Borrower/Guarantor	Description of Immovable Properties	Outstanding Amount
1.	1. Mr. Ashish Verma S/o Bansil Lal Verma (Borrower & Mortgagor), Village- Chandani, Post- Banbasa, Near Singh Dental, Tehsil- Purnagiri, District- Champawat- 262310 (Uttarakhand).	All that part and parcel of the property consisting of Khata No. 33 (1429F-1434F), Khet No. 37, Village- Pachpakariya Chandani, Post- Banbasa, Champawat, Uttarakhand, measuring area 191.26 Sq Meter (34'3 Ft*60Ft). Bounded By: East-Land of Naresh Murari, West-Land of Naresh Murari, North-Land of Pushpa Bisht, South-Road.	₹ 54,45,170.00 (Rupees Fifty Four Lakh Forty Five Thousand One Hundred Seventy Only) as on 08.09.2025 together with further interest thereon at the contractual rate + costs, charges & expenses Date of Possession Notice 15.11.2025 Date of Demand Notice 09.09.2025

Date : 21.11.2025

Place : Tanakpur, Uttarakhand

Authorised Officer

 CAPRI GLOBAL HOUSING FINANCE LIMITED Registered & Corporate Office: 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parcel, Mumbai- 400013, Circle Office :- 9B, 2nd Floor, Pusa Road, New Delhi-110060	
APPENDIX IV POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)	
Whereas, the undersigned being the Authorized Officer of Capri Global Housing Finance Limited (CGHFL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower (s) / Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub –section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CGHFL for an amount as mentioned herein under with interest thereon.	
S. N. N.	Name of the Borrower(s) / Guarantor(s) Description of Secured Asset (Immovable Property) Demand Notice Date & Amount Date of Possession
1. (Loan Account No. LNH300471X300220195(Old) 53300001105282 (New) of our Meerut Branch) Deepak Kumar (Borrower) Mrs. Neha Tomar, Mrs. Gauri, Mr. Amrish Kumar, Mr. Sachin Kumar, M/s. Genetic Trust Salawa (Through its Authorised Signatory) (Co-Borrower)	All that Piece and Parcel of the property being one residential House built up on Khasha No. 1736, admeasuring 300 Sq. Mtrs, Village Salawa, Pargana & Tehsil Sardana, District Meerut, Uttar Pradesh - 250342, Bounded As:- East: Bagh Ratan Singh, West: House of Haja, North: Bagh Ratan Singh, South: House of Ajeet Singh & Others 07-08-2025 Rs. 15,51,867/- 18-11-2025
Place : MEERUT Date : 21-Nov-2025	
Sd/- (Authorised Officer) For Capri Global Housing Finance Limited (CGHFL)	

ଓଡ଼ିଶା ବିଦ୍ୟୁତ୍ ଶକ୍ତି ସଂଚାରଣ ନିଗମ ଲିଡ଼

(ଓଡ଼ିଶା ସରକାରଙ୍କ ଏକ ଉପକ୍ରମ)



**ODISHA POWER TRANSMISSION
CORPORATION LIMITED**

(A Government of Odisha Undertaking)

Regd. Office: OPTCL Tech Tower, Janpath, Saheed Nagar, Bhubaneswar-751007

NOTICE INVITING E-TENDER

Bids are invited under single stage two part system for the following tender:

E-Tender No.	Tender Description:	Estimated Cost
CPC-39/2025-26	Construction of 220kV SC line through underground cable with one spare cable from 400/220/132/33kV GSS Mendhasal to 220/132/33kV GIS GSS Chandaka-B along with 01 number of 220kV AIS bay extension at GSS Mendhasal & 01 number of 220kV GIS bay extension at Chandaka-B on turnkey contract basis in e-tendering mode only.	Rs. 287,47,40,673/-
CPC-40/2025-26	Procurement of different types of testing & measuring equipment for various field units of OPTCL in e-tendering mode only.	Rs. 29,75,18,479/-
CPC-41/2025-26	Design, Engineering, supply, erection, testing and commissioning of i)2x500MVA, 400/220kV AIS S/S with SAS at Basudevpur with associated ii) 400kV D/C LILO Line from 400kV Kaniha-Bisra D/C line (CKT-I &II) to proposed 400/220kV GSS at Basudevpur, iii) 220kV LILO in D/C from TTPS-Joda line to proposed S/S at Basudevpur, iv) 220kV D/C line from 220/132/33kV GSS, Turumunga to proposed 400/220kV Grid S/S at Basudevpur on EPC Contract basis in e-tendering mode only.	Rs. 9,32,81,92,522.32/-

Complete set of bidding documents are available at www.optcl.co.in.

CAD-2388

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[/optcl_odisha](http://optcl_odisha)

HIPIR-44/2025-26



India Shelter Home Loans
Registered Office: Plot-15, 6th Floor, Sec-44, Institutional Area, Gurugram, Haryana-122002.

INDIA SHELTER FINANCE CORPORATION LTD.

Branch Office: 143, 2ND FLOOR MAIN ROAD FACING (ABOVE ICICI BANK), CIVIL LINES, BAREILLY- 243001

PUBLIC NOTICE- AUCTION FOR SALE OF IMMOVABLE PROPERTY

[UNDER RULE 9(1) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002] NOTICE FOR SALE OF IMMOVABLE PROPERTY/S MORTGAGED WITH INDIA SHELTER FINANCE CORPORATION (ISFC) (SECURED CREDITOR) UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002

Notice is hereby given to the public in general and in particular to the borrower(s), co borrower/s and guarantor(s) or their legal heir/s representatives that the below described immovable property/s mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorized Officer of ISFC (Secured creditor), **will be sold on 08-Dec-2025** (on "AS IS WHERE IS", "AS IS WHAT IS" and "WHAT EVER THERE IS" basis for recovery of outstanding dues from below mentioned Borrowers, Co- Borrowers or Guarantors. The Reserve Price and the Earnest Money Deposit is mentioned below. The sealed envelope containing the EMD amount for participating in Public Auction shall be submitted to the Authorized Officer of ISFC on or before **06-Dec-2025 till 5 PM** by EMD /Payment will be DD/ Cheque / RTGS/NEFT at Branch/Corporate Office, 143, 2ND FLOOR MAIN ROAD FACING (ABOVE ICICI BANK), CIVIL LINES, BAREILLY- 243001.

Loan Account No. and Name of Borrower(s)/ Co- Borrower(s)/ Guarantor(s)/Legal Heir(s)/Legal Rep.	Date Of Demand Notice Amount As On Date	Type of Possession (Under Constructive/ Physical)	Reserve Price, Earnest Money
HL11CHLONS00000541161/AP-100337847 MR. / MRS. RITU RASTOGI, MR. / MRS. VIRENDRA KUMAR RASTOGI	14.12.2022 Rs.1065981.92 (Rupees Ten Lak Sixty Five Thousand Nine Hundred Eighty One and Ninety Two Paise)	Symbolic Possession	Rs. 9,00,000/- Rs. 90,000/-

Description of Property: All Piece and Parcel Of House No.352, Wake Biharipur Khatriyan, ,Near Vijay Sweeney, Bareilly UP 243003
BOUNDARY:- East: House Of Smt. Kalawati Devi West: House Of Laxman Nand: Road South: House Of Smt. Dhaupadi Devi

Terms and conditions:

- 1) The prescribed Tender/ Bid Form and the terms and conditions of sale will be available with the Branch/Corporate Office: **Branch Office: 143, 2ND FLOOR MAIN ROAD FACING (ABOVE ICICI BANK), CIVIL LINES, BAREILLY- 243001. between 10.00 a.m. to 5.00 p.m.**, on every working day. 2) The immovable property/ assets below the Reserve Price. 3) All the bids/ tenders submitted for the purchase of the above property/s shall be accompanied by Earnest Money as mentioned above. EMD amount favouring "India Shelter Finance Corporation Limited". The EMD amount will return to the unsuccessful bidders after auction. 4) The highest bidder shall be declared as successful bidder provided always that he/she is legally qualified to bid and provided further that the bid amount is not less than the reserve price. It shall be the discretion of the Authorised Officer to decline/ acceptance of the highest bid when the price offered appears inadequate as to make it inadvisable to do so. 5) The prospective bidders can inspect the property on **05-Dec-2025 between 11.00 A.M and 5.00 P.M** with prior appointment. 6) The person declared as a successful bidder shall, immediately after the declaration, deposit 25% of the amount of purchase money/ highest bid which would include EMD amount to the Authorised Officer within 24 Hrs. and in default of such deposit, the property shall forthwith be put to fresh auction/ sale by private treaty. 7) In case the initial deposit is made as above, the balance amount of the purchaser money payable shall be paid by the purchaser to the Authorised Officer on or before the 15th day from the date of confirmation of the sale of the property, exclusive of such day or if the 15th day be a Sunday or other holiday, then on the first office day after the 15th day. 8) In the event of default of any payment within the period mentioned above, the property shall be put to fresh auction/ sale by private treaty. The deposit including EMD shall be forfeited and the balance amount of the purchase money shall be paid to the property. 9) The above sale shall be subject to the final approval of ISFC. interested parties are requested to verify/confirm the statutory and other dues like Sales/Property tax, Electricity dues, and society dues, from the respective departments / offices. The Company does not undertake any responsibility of payment of any dues on the property. 10) TDS of 1%, if any, shall be payable by the highest bidder over the highest declared bid amount. The payment needs to be deposited by the highest bidder in the PAN of the company and the copy of the challan shall be submitted to the company. 11) Sale is strictly subject to the terms and conditions incorporated in this advertisement and into the prescribed tender form. 12) The successful bidder/purchaser shall bear all stamp duty, registration fees, and incidental expenses for getting sale certificate registered as applicable as per law. 13) The Authorised Officer has the absolute right to accept or reject the bid or adjourn / postpone / cancel the tender without assigning any reason thereof and also to modify any terms and conditions of this sale without any prior notice. 14) Interested bidders may contact Mr. Sudhir Tomar at Mob. No. +91 98184 60101

15 DAYS SALE NOTICE TO THE BORROWER/GUARANTOR/MORTGAGOR

The above mentioned Borrowers/Mortgagors/guarantors are hereby notified to pay the sum as mentioned in Demand Notice under section 13(2) with as on the interest and expenses before the date of Auction failing which the property shall be auctioned and balance dues, if any, will be recovered with interest and cost from you.

Date: 21.11.2025
Place: BAREILLY

**For India Shelter Finance Corporation Ltd. Authorised Officer,
 Mr. Sudhir Tomar, at Mob. No. +91 98184 60101.**

E-Auction SALE NOTICE (Under regulation 32 & 37A of IBBI (Liquidation Process) Regulations, 2016) PACER SECURE SERVICES PRIVATE LIMITED - In Liquidation (CIN: U74920DL2011PTC228319)				
PSSPL is undergoing liquidation process pursuant to order of Hon'ble NCLT, Principal Bench, New Delhi dated 09.06.2025 (Hon'ble NCLT vide Order dated 24.07.2025 has excluded the period from 09.06.2025 till 24.07.2025). Order dated 24.07.2025 was uploaded on NCLT website on 05.08.2025. Liquidator of PSSPL hereby invites, Eligible Bidder(s) for participation in E-Auction Sale of Assets of PSSPL, listed herein, on 'As is Where is, Whatever There is and Without Recourse' basis as per the auction schedule stated herein and as per the detailed terms, conditions & process listed in Bid Document which can be downloaded from https://bbi.baanknet.com/eauction-ibbi/home				
Lot No.	Description of the Assets	Reserve Price (₹ Lacs)	EMD (₹ Lacs)	Incremental Bid Amt. (₹ Lacs)
1.	Plant & Machinery and Financial Assets (Not Readily Realizable Assets) of the Corporate Debtor	1,47,53,899	17,000	1,00,000
2.	Plant and Machinery of the Corporate Debtor	1,16,179	11,000	5,000
3.	Financial Assets (Not Readily Realizable Assets)	1,46,37,720	14,60,000	1,00,000
Priority shall be given to Lot 1 and if bids are received for Lot 1, the auction for Lot 2 and Lot 3 shall stand withdrawn. <u>E-Auction Schedule</u> Last Date/ Time for submission of Bid Documents, Inspection (with Prior intimation to Liquidator) & EMD – 8th December 2025 (Monday) by 5:00 p.m. E-Auction Date & Time – 10th December 2025 (Wednesday) from 11.00 a.m. to 4:00 p.m. (with unlimited extension of 5mins) - Prospective Bidders would be required to create their own login id on the e-auction platform https://bbi.baanknet.com/eauction-ibbi/home. The requisite documents shall be uploaded on the e-auction platform and EMD shall be deposited through e-wallet on the e-auction platform. In case of any clarification, the Frequently Asked Questions (FAQs) and guidance documents as available on https://bbi.baanknet.com/eauction-ibbi/home may be referred. Interested Bidders can also reach out to Ph. No.: +91 8291220220 or Email Id: support.baanknet@psballiance.com for any assistance required with respect to e-auction platform. - Prospective bidders shall submit the requisite documents, including a declaration of eligibility under Section 29A of the IBC, 2016 through the electronic auction platform. Please note that the Liquidator shall verify eligibility of the Bidder under Section 29A of IBC, 2016 after completion of auction and in case the Bidder is found to be ineligible the EMD of the Bidder shall be forfeited - Bidders participating in the e-auction shall be deemed to have read through the Bid Process Document and accepted all terms and conditions including but not limited to terms and schedule for payment of bid amount and forfeiture of amount deposited on failure to comply with the terms of the Bid Process Document - GST & other levies, taxes shall be levied if any, will be payable extra in addition to the Reserve Price/final sale price etc. by the bidder. Sd/- Parul Goyal				
Date : 20/11/2025 Liquidator, Pacer Secure Services Pvt. Ltd. (In Liquidation) Place: New Delhi Regn. No.: IBBI/IPA-001/IP-P-02541/2021-2022/13900				

FORM G INVITATION FOR EXPRESSION OF INTEREST FOR MARSHALL MACHINES LIMITED (UNDER CIRP) Operating In The Business Of Manufacture Of Special Purpose Machineries Located At D116a Phase V Focal Point, Ludhiana, Punjab-141010 (Under sub-regulation (1) of regulation 364 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	MARSHALL MACHINES LIMITED CIN: L29290PB1994PLC014605 PAN: AADGM1377N
2. Address of the registered office	C-86 Phase V Focal Point, Ludhiana, Punjab-141010
3. URL of website	https://marshalmachines.com/
4. Details of place where majority of fixed assets are located	Registered Office: C-86 Phase V Focal Point, Ludhiana, Punjab-141010 Factory Premises: D116a, Phase V Focal Point, Ludhiana, Punjab - 141010 The installed capacity of main products is not available. However, as mentioned in the Investor Report the Manufacturing capacity are as- • 100-125 RoboTurn Automated Machines • 150 Compact CNC Lathes • 1,500 SmartConnect Gauging Stations
5. Installed capacity of main products/ services	As per the Financial Statement as on 2022-2023, Revenue from operations was Rs. 34,49,52,979
6. Quantity and value of main products/ services sold in last financial year	Details can be sought by prospective resolution applicants via a mail by raising request at email: corp.marshalmachines@gmail.com
7. Number of employees/ workmen	Details can be sought by prospective resolution applicants via a mail by raising request at email: corp.marshalmachines@gmail.com
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL.	Nil
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL.	Details can be sought by prospective resolution applicants via a mail by raising request at email: corp.marshalmachines@gmail.com
10. Last date for receipt of expression of interest	06-12-2025
11. Date of issue of provisional list of prospective resolution applicants	16-12-2025
12. Last date for submission of objections to provisional list	21-12-2025
13. Date of issue of final list of prospective resolution applicants	31-12-2025
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	05-01-2026
15. Last date for submission of resolution plans	04-02-2026
16. Process email ID to submit Expression of Interest	corp.marshalmachines@gmail.com
17. Details of the Corporate Debtor's registration status as MSME	Not Known
18. Eligibility criteria	1. As per Section 29A of IBC 2. Net Worth of Rs. 1 Crore. 3. EMD of Rs 5 lakhs along with the EOI Further, details can be sought by prospective resolution applicants via a mail by raising request at email: corp.marshalmachines@gmail.com

SOUTH EAST CENTRAL RAILWAY

ANNEXURE-A

Work Description: E-auction for "License for the Installation maintenance and operation of Commercial advertisement in 2 digital scroller boards with display area of 48 sqft inside the station premises of **Kharsia (KHS), Anuppur (APR), Shahdol (SDL), Bijiri (BJRI), Baradwar (BUA) & Umaria (UMR)** Railway stations at the cost of licensee for a period of 03 years
 * E-Auction has been invited for "License for the Installation maintenance and operation of Commercial advertisement in 2 digital scroller boards with display area of 48 sqft inside the station premises of **Kharsia (KHS), Anuppur (APR), Shahdol (SDL), Bijiri (BJRI), Baradwar (BUA) & Umaria (UMR)** Railway stations at the cost of licensee for a period of 03 years". The catalogue has already been published on the IREPS Website (<https://ireps.gov.in>) on dated: **13.11.2025**. The details are as follows-

Catalogue no.	Category	Auction Date & Time	Lot No.	Lot Description	Contract period
ADVT-6STNS	Advertising On Station Premises (Digital)	28.11.2025 13-00	ADVT-BSP-KHS-OSD-90-25-1	License for the Installation maintenance and operation of Commercial advertisement in 2 digital scroller boards with display area of 48 sqft inside the station premises of Kharsia (KHS) Railway station at the cost of licensee for the period of Three 03 years	1096 Days
			ADVT-BSP-APR-OSD-97-25-1	License for the Installation maintenance and operation of Commercial advertisement in 2 digital scroller boards with display area of 48 sqft inside the station premises of Anuppur (APR) Railway station at the cost of licensee for the period of Three 03 years.	
			ADVT-BSP-SDL-OSD-98-25-1	License for the Installation maintenance and operation of Commercial advertisement in 2 digital scroller boards with display area of 48 sqft inside the station premises of Shahdol (SDL) Railway station at the cost of licensee for the period of Three 03 years.	
			ADVT-BSP-BRUN-OSD-100-25-1	License for the Installation maintenance and operation of Commercial advertisement in 2 digital scroller boards with display area of 48 sqft inside the station premises of Bijiri (BJRI) Railway station at the cost of licensee for the period of Three 03 years.	
			ADVT-BSP-BUA-OSD-184-25-1	License for the Installation maintenance and operation of Commercial video advertisement through 05 numbers of 43-inch LED TVs in Baradwar (BUA) Railway station premises at the cost of licensee for the period of Three 03 years.	
			ADVT-BSP-UMR-OSD-99-25-1	License for the Installation maintenance and operation of Commercial advertisement in 2 digital scroller boards with display area of 48 sqft inside the station premises of Umaria (UMR) Railway station at the cost of licensee for the period of Three 03 years.	

Asst. Comm. Manager (Goods-II)

CPR/10/468

S.E.C. Railway, Bilaspur

प्रपत्र - 'जी' मार्शल मशीन्स लिमिटेड - सीआईआरडी के तहत) डी116एफ चेत V फोकल पॉइंट, लुधियाना, पंजाब-141010 में संश्लेषण परंपरा मशीनरी बनाने के व्यवसाय में संचरण के संबंध में अभिलेखी की अभिव्यक्ति हेतु आमंत्रण (मार्शल मशीन्स और त्रकण शोध अखमता बॉयड (कांपोर्टेड व्याख्यितों के लिए त्रकण शोध अखमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 36क के उप-विनियम (1) के अधीन) प्रासंगिक विवरण	
1. कारपोरेट देवदार का नाम पत्र सीआईएल/एलसीएल/मंजूर सीएल	मार्शल मशीन्स लिमिटेड सीआईएल/एलसीएल/मंजूर सीएल/1994PLC/014665 टी-: ABCMC137N
2. पंजीकृत कार्यालय का नाम	सी-68 फेज बी फोकल पॉइंट, लुधियाना, पंजाब-141010
3. वेबसाइट का यूआरएल	https://marshall.com/
4. स्वामन का विवरण, जहां अधिकतम अवधल आसियाया अवधलति	पंजीकृत कार्यालय: सी-68 फेज बी फोकल पॉइंट, लुधियाना, पंजाब-141010 कंपेनरी पतिरर: डी116एफ चेत बी फोकल पॉइंट, लुधियाना, पंजाब - 141010
5. प्रमुख उपकरण/सेवाओं की संश्लेषण अखमता	प्रमुख उपकरणों की संश्लेषण अखमता उपकरण नहीं हैं। हार्डवेयर, प्रेषण के निशेधक सिस्टम में बतया गया है, विनिर्माण बतया हई प्रसार है- 100-125 पीपी टन स्वामतिन मशीनें 150 अमीकट सीएनसी सेव 1,500 समकटरेट सीएनसी स्टेशन
6. पतिरर सिटीयाय वृत्त में प्रमुख उपकरण/सेवाओं की प्रसारण अखमता	2022-2023 के सिटीयाय विवरण के अनुसार, प्रसारण से आता 34,48,92,939 पतिरर पीपी टन
7. कार्यालय/पतिरर/अधिकारी की संख्या	एक
8. अभिलेखन विवरण, न पतिरर हई उपकरण उपलब्ध सिटीयाय विवरण (अनुपेक्षीत सिटीयाय), सेवायारों की सूचियां मूलांकपरण को पतिरररररर है-	संश्लेषण समाधान अडवलेट हईलर पर अनुपेक्ष करके मेल के लिए जानकारी मारा सखते हैं- corp.marshallmachines@gmail.com
9. सीटीयाय की घाटा 25(0)एल के अखमता समाधान अडवलेट हेतु प्रसारण यूआरएल पर उपलब्ध है-	संश्लेषण समाधान अडवलेट हईलर पर अनुपेक्ष करके मेल के लिए जानकारी मारा सखते हैं- corp.marshallmachines@gmail.com
10. अभिलेखी की अभिलेखति की प्रसारि हेतु अखमति प्रसारण	06-12-2025
11. संश्लेषण समाधान अडवलेटों की अखमति सूची जारी करने की तिथि	16-12-2025
12. अखमति सूची के बारे में आसियायाय प्रसारण करने हेतु अखमति	21-12-2025
13. संश्लेषण समाधान अडवलेटों की अखमति सूची जारी करने की तिथि	16-12-2025
14. संश्लेषण समाधान अडवलेटों को सूचना आदान, मूलांकपरण मूलांकपरण स्या समाधान योजनन हेतु अनुपेक्ष जारी करने की तिथि	05-01-2026
15. संश्लेषण योजनन प्रस्तुत करने (हार्डवेयर को) हेतु अखमति	04-02-2026
16. अभिलेखी की अभिलेखति प्रस्तुत करने के लिए प्रसारि ई-मेल आई डी	corp.marshallmachines@gmail.com
17. एलएलएलएल के रूप में कारपोरेट देवदार के पंजीकृत की तिथि का विवरण	ज्ञात नहीं है
18. माराता मारावध	1. आसियायी की घाटा 29ए के अनुसार 2. मेट वन 1 करीर रुपये 3. ईडवॉकॉर के स्या 5 अडवलेट पतिरर की ईडवॉकॉर हईलर अखमता, अडवलेट अखमता corp.marshallmachines@gmail.com पर अनुपेक्ष करके प्रसियायड एलएलएलएल से विवरण मारा सखते हैं